THE MINISTER OF EXTERNAL AFFAIRS (SHRI M. C. CHAGLA): Sir I protest against this abuse of the procedure of the House. The day before yesterday I faced this House for one hour. The Deputy Chairman allowed the discussion to go on for one hour. I had tried to answer every question that was put. Now, my friend, Mr. Rajnarain, is trying to protract the debate by asking further questions and carrying on the discussion. I do not know under what procedure this is being done. If there is a privilege motion, I am prepared to face it. If I have made any incorrect statement I am prepared to explain it, but now to continue the debate which ended the day before vesterday really I do not know under what rule this is being done.

श्वी राजनारायण : ठीक है, मैं खत्म कर रहां हूं । मुझे ग्रापके जरिये एक ही ग्रर्ज करनी है श्री चागला से कि उन्होंने इस सदन को गुमराह किया है, जो हमने फैक्ट्स दिये हैं, उनको छिपाने की कोशिश की है ग्रीर जो बयान निकाला गया है वह ग़लत है। हम प्रिवलेज मोशन लिख कर देंगे ।

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS—contd.

SHRI NIREN GHOSH (West Bengal): Mr. Chairman, Sir, I would like to make the first point that winds of change are blowing in India and the Congress in its post mortem of the election has not yet come to realise what changes have already take place or what changes may take place in the future. The entire Addres_s of the President does not reflect the change in the correlations of the forces in India because the people of India have rejected this reactionary Congress caucus that has been ruling in India for the last 20 years, a reactionary caucus that did not and do not serve the interests $\leq i$? the people, that did not and oa not intend to serve the interests of the people, a reactionary caucus that serves and wants to serve the interests of a narrow stratum only, a section of the bourgeois landlords

and the toreign imperialists, it has been in their service. [THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.]

The Address of the President does not reflect any change; it only signifies that they want to proceed along the old beaten path. It is true that the people of India ar_e on the march; t is true that they have not yet founi the alternative path; out it is that utilising the discontent cf true the people against the Congress Party been Swatantra has abL good amount) sizeable secure а а amount, of the electorate, on to their side, to swing a good portion of the electorate on to it_s side. That is a reactionary party. In rejecting the Congress, the people have not yet found the democratic forces and а democratic path; a portion of the elec torate has gon_e over to the Swatantra to the Jana Party or Sangh: The Swatantra Party is for the untrammel led of the vested interests operation and they want to openly plump for the protection of the foreign imperia lists like any other satellite country in Latin America. Theirs is an open declaration. They say, we must openly align and espouse the cause of the imperialists and be under their pro The Congress only tection. wants to do the same thing, is doing the is hobnobbing with thing-it the im surrendering perialists, the national interests the imperialists, alignto I ing themselves with the imperliailists₁ throwing overboard policy of non-alignment which they are mouthing merely in words, if which perhaps nothing remains in fact. Only under a smoke-screen of non-alignment, they are precisely pursuing their policy in order to hoodwink people. The Swatantra Party say; us do it openly. The Congress says, no, let us do it under a screen, behind the screen, so that be bluffed and the people can hoodwinked. That is the difference between the two parties.

Now,, I would like to make tl f point again that the President's Ad-, dress is a petty, philistine rigmarole / containing nothing new. It is said

the President is bound by the advice of his Cabinet. I agree that this is the normal procedure. But should the President accept the unconstitutional advice of his Cabinet about that Proclamation? That is a moot point. A Cabinet that is prepared to subvert democracy. a Cabinet that wants to choke the channels of democracy and somehow or the other put its own party in power in Rajasthan, if that Cabinet gives a piece of advice which is patently unconstitutional and is beyond the limits of the Constitution, should the President do that unconstitutional act? I think, not. The President should be there to uphold the Constitution the normal democratic spirit of the Constitution, if there be any spirit; there are contradictory things in the Constitution. But he must be there to uphold the democratic procedure and he must not accept the unconstitutional advice of his Cabinet. Yet that has been done. I think the President should not hide behind that convention that he is bound down by the advice of his Cabinet and do illegal things, make illegal proclamations.

Then, that has happened here? The whole country is passing through a famine. It has become a critical and eternal famine. Now, the PL-480 was a method devised by this Government in order to meet the situation of famine created by the Government itself. But the PL-480 was the green signal, it is an open invitation to the Americans to make inroads into the country, to penetrate into the country, to indulge the subversive activities and subvert democracy in India and create an American economic empire inside India. That is how it has proceeded. You have not made any progressive land reforms. What the French Revolution could do under the banner of liberty, equality and fraternity three hundred year_s ago, this reactionary Government, mouthing the phrases of socialistic pattern with just not a shred of socialism in it, did not even do that-confiseate the land and give it to the peasantary which could

be done by the French capitalists three hundred years ago. You are more reactionary that the French capitalists themselves. So, you have created a famine. That is bound to go on in this way. You have not wipped out the debt of the peasantary; you have not written off or abolished the land revenue The feudal rents, the ieudal debts and the feudal procedures are there. So, through this device you have created a famine. Production can never increase unless the forces of production are unfettered and they have a free play. Having created This famine condition, through the PL-480 you have invited the American inmerialists. It is not a food gift, or a food aid. I should like to put this question squarely before the Government. What is the US doing with some 200 or 300 crores of the counterpart funds *hat they have in India? Have they not bribed the officials? Have they not created an American Lobby in Parliament? Are you sure that they have not bribed the Generals themselves, or that they have not created an American Fifth Column in every agency and in every sector of the economy and the public life of India. With these huge funds at their disposal it is precisely what they have done and they have been allowed to do this, to subsidise the American Fifth Column in India. That is ¹he net result of the PL-480 and that shows clearly that you have betrayed the nation to serve the Americans well.

Now, a_s regards the economy, it is in shambles. Let us say that India has become economically bankrupt, totally and fully, and this trend cannot be reversed by the way in which you are moving. You are moving in the old way. You have planned for this bankruptcy. The so-called Five Year Plans are plans for getting our independence more and more into dependence upon foreign aid, foreign imperialists, foreign control and foreign exploitation, so that now you have come to such a pass that whatever small industry would be set up, that

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[Shri Niren Ghosh.] industry cannot be run unless we import the intermediate goods, spare parts and components to the tune of Rs. 800 crores annually and that too from the Western! sources. You have not planned in our economy becomes a self-reliant one or a self-generating one, that it can regenerate or rejuvenate itself. You have thrown it into total dependence. And foreigners not you, are in control of the economy. With the so-called aid and loans and another form of exploitation by way of investments running into one thousand crores of rupees in the private sector the Indian economy is now in the grip of the Americans and India has become just like any other Latin American country.an American economy empire.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You can continue after lunch. The House stands adjourned till 2-30 P.M.

The House then adjourned for lunch at half-past one of the clock.

The House reassembled after lunch at half-past two of the clock, The VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.

SHRI NIREN GHOSH: Mr. Vice-Chairman, Sir, I was on the point of our economy. Now it .has been broached about by Prof. B*R. Chinoy, for example, that a_s a price for getting whatever we require from the Yankees we should go in for a second dose of devaluation. He says that because devaluation has not been done to a sufficient extent, in order to normalise the situation we should go n for a second dose of devaluation. Are you going in for such measure? You have already surrendered the economy of this country to the Americans. There is recession. There is over-pro duction. There is under-utilisatiop. of capacity. You have brought about this in order to serve the interest of that narrow stratum of vested interests

—Indian and foreign. Now if you go in for a second dose of devaluation, then, God himself would not be able to save India.

Sir if the wage level i_s simultaneously raised throughout the country, the problem of there being no market for our consumer goods can be solved without there being any inflai Economy theory teaches that if wage level is raised simultaneously throughout th_e country in all th» industries, there would! not be irflatiol and there would be a sufficiently consumer market in order to absorb the production.

Coming to Agriculture, unless agricultural reforms are carried out, unless peasants are given land gra unless their debts are cancelled, unless their rent is cancelled production would not increase. The vast countryside can act as the greatest cushion. Our economy is stagnating and deteriorating and having it_s effect on the country. It is bringing about an economic crisis. So what is required is a moratorium on foreign debt_s. loans.

We should not import goods that we do not require and whatever we import should be on the basis o^r bartei. in exchange of our commodities. We must compel them to trade on that basis. That is a sine *qua non* of any planning. There can $b_e n_0$ planning unless the foreign trade is nationalised and taken over by the State. Without that there would be only planning fo a crisis, for foreign dependence and sacrifice of national interest and nothing else. Without that there c be no planning whatsoever.

Now I would like to touch on the-question of West Bengal and Ken and also on the question of Bihar. In Bihar drought i_s there. Now who going to feed the people of Kerala. West Bengal and Bihar?W_e think it the responsibility of the Centre.

SHRI S. S. MARISWAMY (Madras): What about Madras?

SHRI NIREN GHOSH: If so, include it, I have no objection. So it is the responsibility of the Centre. Only the Centre can execute an all India food policy. What is happening? Kerala is not getting its food. You asked them to stop overdrafts and you have asked them to raise the price of the rationed quantity or quantum which naturally invites Centre-State conflict. So we squarely say that of the people of Kerala or West Bengal suffer the entire blame would be put on the Centre. Now if you say that there is drought or shortage of foodstuff, why do you not introduce State trading on a country-wide scale and mop up every single grain of marketable surplus? You are not doing that. You are allowing hoarders a free run.

You have the Food Corporation of India. What has it done in Bengal? During this season already 4 to 5 lakh tonnes of foodgrains have changed hands but only 50,000 tonnes have been procured by the Food Corporation of India. Now they say that the previous Government, the'Prof ulla Sen Government did not go in for procurement and now the entire rationing system in West Bengal is going to break down. The entire food front there is in shambles. That is the state they have left us in. Whose fault is this? Obviously the Centre's. A_s far as I understand, the last year's quantum of 14 lakh tonnes of wheat and 2 lakh tonnes of rice you are not prepared to give us. You plead, "Where is the surplus stock?". Well, it is the Centre's responsibility. Throughout India you should have introduced State trading and mopped up every single marketable grain, everything, so that it could be rationed out. You have not done that. You have landed us in this pass, and you are not giving us the assurance that you will get us 2 lakhs tonnes of rice and whether you will get Us 14 lakh tonnes of wheat, i.e. the quantiity you gave last year We are not concerned with your PL-480. If all the marketable surplus had been in your hands and distributed equitably there would have been no quarrel. We would then be pre- 1

pared to eat less and go without the PL-480 grain. You have deliberately brought us to this situation.

Now for the non-gazetted employees of the Kerala Government we require Rs. 6 crores. You are not giving us that money. If you do not give that, you should give us our share of foreign exchange. In West Bengal on jute, tea and other things we earn at least more than R_s 300 crores of foreign exchange.

SHRI A. D. MAM (Madhya Pradesh): India earns.

SHRI NIREN GHOSH: The State of West Bengal earns. Almost 50 per cent of the foreign exchange is earned by West Bengal. Why should we suffer when we earn so much of foreign exchange? Give us that portion of foreign exchange. With the money we can import from whatever countries we please and we can put -our economy on a sound footing. We can nationalise foreign concerns and set up new industries. We can go in for industrialisation and also solve the unemployment question. So good Centre-State relationship is in the hands of the Centre. In these circumstances if you ask the States to find resources for themselves and not to ask for Central assistance is a delibrate, planned conspiracy against the non-Congress governments. You are deliberately inviting conflict between the Centre and the States and manoevring in such a way as to discredit the State Governments so that they cannot solve their problems when you have created all the problems. Last year within this month, at least three lakh tons were corected. The outgoing State Congress Government has not left anv stock. Levy was not even operated and no grain was collected. No rice was collected. That is the position v/e are now in Bengal. So I say this is a serious problem. So we want to know how much food and rice you would give us. Then there should not be any rise in the price of the consumers' ration. If there be any differrence between the price at which it has to be sold

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[Shri Niren Ghosh.] to the consumers and the price at which it is collected, then this difference should be made up by the Central Government. There is no other way out. So you must be prepared to cover that balance so that there may not be any rise of even a paisa in the ration quantum which is sold to the people. Rather there should be a decline in prices. There should be a cut-down in prices so that people; can get food at cheap rates. What we say is that under no circumstances the consumer price of ration supply shall be raised. It must be maintained. We want to find out what quantity of foodgrairs will be supplied, at what price and the amount of subsidy to maintain the present consumer price. We demand from¹ the Centre that the difference between the procurement prices, whatever they are, and the present fixed consumer prices, should be borne by the Central Government fully. That ig what I wanted to say as regards food.

Next, I want to say a few words on our foreign relations. Let us take the question of border. In April. 1952, our army advanced up to the McMahon Line. Ten years before we were not there. After 1952 when our army advanced, China did not protest. So we think NEFA belongs to India, i* is part and parcel of India and China cannot make any claim whatsoever there. But there is dispute here in Ladakh. when that road was constructed, during three years the Indian Government did not make any protest. Mr. Nehru said on the floor of Parliament that the border alignment was not known. It was only in. 1960 that they had revised that position and said that everything was known. It is clear that there is a dispute. But we find no mention, of that even in the President's Address. We are always imposing conditions for any sort of negotiations. This position is misunderstood throughout the entire world. We do not know what China will do. But we want that our Government should go in for unconditional nego-

tiations in regard to this border dispute. Mr. Nehru said that the question of Ladakh does not involve the question of sovereignty, but the question of Kashmir does. If that is so, if that is the stand of the Government, no one can understand us. Anything can be said within the four coraiers of India, but this position is nowhere understood abroad, and we are isolated thereby. There is a crushing burden of Rs. 1,000 crores of Defence expenditure and Mr. Morarji Desai would come and say there is Rs. 300 crores of deficit or more than that. Our economy is really being put to unhearable strain, the last straw on proverbial camel's back. This is the position we are in. If we can solve this problem, we can ease the pressure put by the imperialist opponents. We can cut down the Defence Budget. We should stand on our own feet. But you are not deliberately doing that. So when there is a clear question of dispute, why should we not go in for negotiations? For that matter, I want to put it that I for one cannot understand why the Soviet Union snould not call for unconditional negotiations. If they are for peaceful coexistence. i^J they are for peace aid peace in this part of Asia, it is the bounden duty of the Soviet Union, I tn.ik, to openly call fo: uncondi-rlonrl negotiations between Ir.d'a and Ch r&. Whether China would be prepared to negotiate is another question. By doing this, the Soviet Union would be helping peace and peaceful co-existence. It is mysterious, it is incomprehensible to me as to why the Soviet Union is not doing so now.

Now, as regards the question of foreign poUcy, we are in enmity with our neighbours, but we are on friendly terms with our real enemy, that is America. Without waging any war, they have grabbed the entire country. We are becoming another Latin American satellite country. We are becoming a part and parcel of the American system. That is the position we have been landed in. The Hon'ble Mr. Chagla said that we are prepared to discuss anything with Pakistan. Why not discuss the Kashmir issue? Apart from that, in, order to settle the Kashmir issue. I raise the question why Sheikh Abdulla should not be released. The Kashmir election has been a fake election. There has been no democratic election in Kashmir. It is a fake election under military power. So we should release Sheikh Abdulla and his associates. We should try to come to some sort of a settlement on Kashmir with Sheikh Abdulla so that Kashmir remains with us, at least the portion, which is on this side of the cease-fire line, whatever it is. But it should be done with the consent of the Kashmiri people. Everybody knows that in the Kashmir valley, 95 per cent of the people are opposed to India because of India's policies . . .

SOME HON. MEMBERS: No.

SHRI NIREN GHOSH: No, that is the real position. This so-called free and fair election, when you reject 19 nomination papers and have a walkover, is not free election. That is no democratic way to solve this question. We should try to find some *via media* to institute negotiations on Kashmir with Sheikh AbduUa, etc., and cut down our Defence Budget drastically.

AN HON. MEMBER: By giving it?

SHRI NIREN GHOSH: No_ not by giving it. If we can settle with Sheikh Abdulla, it will remain with us.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Niren Ghosh, you have taken 27 minutes.

SHRI NIREN GHOSH: There was some interruption. I will finish within three minutes. As regards the Emergency, the Defence of India Act, etc.; we have read in. the papers that from the 1st July the Emergency will b(lifted. Why not lift it throughout the length and breadth of the country' The Emergency should not be in anj part of India. It should be lifted unconditionally everywhere without anj

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reservation. The Defence of India Act. the Emergency, the Rajasthan Proclamation, this sort of fake election in Kashmir-what do these mean? It means that it is the Congress which poses a threat to parliamentary democracy. This parliamentary democracy is under threat from the attacks of the Congress and the people of India should know and learn to defend parliamentary democracy from these forces. I do not know what the Swatan-tra party's attitude would be on this question. They should clarify their position. But nowadays I see there is little distinction between the Swatan-tra and the Congress. They want to sail ir. the same boat perhaps. I would advise them to think a hundred times before doing that.

SHRI LOKANATH MISRA: It only shows that the Congress has become wiser.

SHRI NIREN GHOSH: No, the Swatantra has become smaller. As regards language, there is an assurance given, but I am not satisfied, we are not satisfied with that . If .we are to cement the unity of India, all the fourteen languages should be given the same status and put on a footing of equality, so that no language group has any grievance on this score. Otherwise, if we try to thrust or impose Hindi, it will lead to the disintegration of India, not to national integration. So all the national languages should be put on an equal footing.

Then, in the name of federal structure, India has become a unitary State. I say the widest possible powers should be given to the States. The States must enjoy the widest possible power. But now₍ it has become not a federal State but a unitary State. Every power i_s vested in the Centre and the State Governments are glorified municipal corporations. It is almost like that. I would say that in order to preserve, cement and strengthen the unity of India, the question

[Shri Niren Ghosh.] of Centre-State relationship should be examined afresh and a new and the only basis should be that the State Governments must be given the widest possible autonomy and the institution of Governorship as at present constituted, appointed by the President, should go. The Governors are not functioning in. an impartial manner. They are functioning in a partisan way, subserving particular parties and interests. At least they should be elected by the State Legislatures if it is necessary to retain that institution or this superfluous cumbrous institution, a relic of the British past, should be done away with at once and forthwith.

With these few words, I conclude.

SHRI SHANTILAL KOTHARI (Ra-jasthan): Sir, I rise here to support the Motion of Thanks for the Address by the President to the Joint Houses of Parliament. The President's Address has presented to Parliament a profile of the great Republic now in its seventeenth year, robust healthy, constitutionally competent, po'itically mature and culturally vigorous, now entering into an era of commonwealth of youth, young men and women of this country. It spells out specifically and precisely the conceptual framework of our polity, built by all of us together. irrespective of party affiliations over the last 20 years and under the leadership and guidance of Pandit Jawaharlal Nehru until 1964. Under his guidance we have been able to build up three fundamentals of Indian political main institutions. Firstly, that the Indian democracy has passed through the take-off stage, belying the fears and apprehensions of the observers within and outside this country. Secondly, that socialism will remain the common man's ideology for our onward march in this country. and thirdly, that non-alignment, as the policy in foreign affairs, would remain . compass, in chartering or negotiating the problem* in the ocean of international affairs. The President has remindingly referred to it. He has also reminded us very rightly that there were irreversible trends in world politics and therefore we had to remain dynamically close to the events in the world. This will need on our part to be very vigilant and we shall require to up hold our commitment to the triple principles of public life; first, it requires the strength of character and sacrifice. Secondly, it will require -s to believe 'in socialist pr.p.. _ ^s. Thirdly, it will require us to adhere to the democratic decency or all decencies that come in political life and behaviour. The visiting card that the electorate has left with us is obviomt and clear. It demands of us, who are representing the electorate in this House and the other, that we nourish this democracy and this country and the public with our positive involvement in a positive goal. Some of '-he issues that the President has touched in his Address, I would like to refer to them very briefly, but before I do that, as a Member coming from Rajas-than, I feel very distressed as to what happened in Jaipur when the disturbance took place in Jaipur on 7th Cf this month. Our sympathies go to those who have been victims in this particular disturbance. However, since this issue is entrusted to judicial enquiry, we should leave it at that and wait for its findings as to who was responsive but as far as the President's Rule is concerned, I believe it is meant to preserve constitutional propriety and political neutrality. In the midst of political confusion, in the midst of social confusion there, it was difficult to find the political equation within the Legislature.

SHRI P. N. SAPRU (Uttar Pradesh) : I do not want to interrupt the hon. Member but will he point out » single non-colonial Constitution of a quasi-federal or federal character which has an article like article 356*

SHRI SHANTILAL KOTHARI: That we shall discuss when we come *to* the amendment if any. I only want t» assure myself and the House...

SHRI P. N. SAPRU: I understood the hon. Member to say. (Interruptions)

SHRI SHANTILAL KOTHARI: None will be sorry about it more than the President himself as he has referred to in his Address that in Rajas-than responsible Government had to be delayed and President's Rule had to be brought about. However, I am sure this is a passing phase and this is, to my mind, the knife of the surgeon meant ephemerally to restore the health of an ailing patient. It will not and should not take a long time and we shall all be happy, irrespective of which party comes to power, to see that responsible Government is restored in my State of Rajasthan.

Referring to foreign policy, if only a conspectus of world situation is taken. I feel there is a qualitative transformation in the Afro-Asian affairs as in world affairs. I was rather surprised to read in the 1965 issue of 'The Newsweek' of 12th July entitled "Afro-Asian Unity-Myth and Sombre reality". It calls Afro-Asian Unity a misnomer, that Asian unity is a misnomer, that it has nothing to unite and only there is poverty in the Afro-Asian countries. I do not want to be disrespectful to the country wherefrom this "Newsweek" is published. Should I take it that the Anti-poverty Programme of the U.S.A. indicates lack of unity in the American society? Does poverty mean that the society is divided? The Afro-Asian society showed its vigour during the Indonesian crisis in 1948-49. It effectively proved its strength when the Suez Canal issue came up and we all know the Afro-Asian pressure diplomacy, genuine and deep as it was, brought about the result contrary to what was expected by the might of the West. We are accustomed no doubt to the ever-fluctuating un-dependable foe-friend equation of European, diplomacy, but in our Asian society we have our historical cultural understanding and cultural unity to our own common issues in the background of our *common struggle*

against colonial and imperialist powers in the past for several decades and centuries. It is true that we have to deepen the sense of political regionalism on an enlightened base, but it is also true that regional polity cannot have an isolated repercussion, and in this China has been one of the supreme enemies) one which has distorted the otherwise restored Afro-Asian family. My friend, Mr. Ghosh, said that we should negotiate with China unconditionally. I presume that it would be too much for any patriot to talk that language. Although we should never fear to negotiate, but we should never negotiate out of fear, as late President Kennedy rightly said Our unalterable premise is nation's dignity and a nation's sovereignty of course, of all concerned. So if anyone thinks of negotiating, he should bear this in mind. It can never do away with this thing. I do not know what exact'y my friend meant or what was in his mind when he referred to the French Revolution. I am afraid he has misread the happenings and the consequences of the French Revolution . I do not have the time to go into them in detail and I do not want to repeat the barbarous and monstrous things that happened in the course of the French Revolution and the result which it achieved in ultimately restoring the monarchy which we do not want. We want to adhere to certain principles enumerated in that Revolution. Equality Fraternity, Liberty and New Socialism. We would not follow the processes adopted by those revolutionaries. I suggest therefore to my Afro-Asian friends to evolve an Afro-Asian consensus to be built up on Afro-Asian fundamentals. Referring to Vietnam, our policy as a natioin is obvious; we are all opposed to what is happening in Vietnam. We do not want that there shouM be any foreign power in Vietnam or in any other country. I believe we should take the initiative to convene a consultative committee meeting or a consembly of Afro-Asian parliamentarians first to discuss the matter threadbare and involve ourselvei on a positive line of action. You can-

[Shri Shantilal Kothari.] not bring about solutions by isolating one from another and embitter relations or complicate the issue further. In this India has a special responsibility. Mutually acceptable functional and cultural perspectives and ties have to be built up for the so'utions sought for. The 'London Times' in its issue of the 13th of this month writes editorially that there is no national consciousness in our foreign affairs, in our foreign policy. I am surprised that an old democracy should say that there was no national consensus in our foreign affairs or in our foreign policy. We have national consensus. We have non-alignment, positive nonalignment. Non-alignment does not mean lack of commitment. Non-alignment does not mean that we are averse to take part in responsible decisions and their implementation. Nonalignment is not dead neutrality. Nonalignment is a positive concept, enabling us to look at issues as they come with a commitment to Afro-Asian progress and Afro-Asian freedom. May I ask our friend from the United Kingdom, who wrote this thing in the 'London Times', "Have they consensus, even low level on the issue of Rhodesia, on their entry into the European Common. Market, on their relationship with NATO, on their relationship with Germany and on their relationship with Russia or with the U.S.A.?" I do not know what he means by this. He has obviously confused unity with uniformity. Democracy does not care for uniformity: it cares for unity and we have shown an example of it during these recent elections and during the last so many years in othe- fields. If now India or the Asian, countries ignore or fight shy to go into the problems of Afro-Asian countries T am afraid the sta-tesmanshin of Afro-Asian countries will be put to a .great danger, and we ihall bp doing so at our own peril and at the peril of the coming generation. It is high time that a vigorous Afro-Asian policy was expounded and implemented by us all in collaboration with other members of the Afro-Asian fraternity.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Kothari, I may tell you that you have only one and a half minutes more.

SHRI SHANTILAL KOTHARI: May I be permitted to take just about five minutes from now? To conclude my reference to foreign affairs I shall say this. We must have within Africa and Asia the firmest, fairest and finest statesmanship forthcoming. The President's Address fortunately responds to these requirements and I hope the Government would implement them in a more vigorous manner.

Only one point about our foreign services. This morning I went through an item in the papers and it is that the Ambassador in Tokyo was going to be appointed to some gubernatorial post. I want to only bring to the notice of the House that last month, on the 4th of February, I had a meeting with the Foreign Minister and said that we were desirous of knowing as to what the present Ambassador in Tokyo had done in Indonesia when he was there and now when he is in Japan. I am afraid sometimes these things are worth knowing. While I say this I must also say that we have the finest people, the finest officials abroad, who are doing a very good job, no doubt, and we have got such fine people within our services here also. But this is one isolated example and I spent one hour with the Foreign Affairs Minister discussing this case. I can understand his predecessor who was perhaps alleged to be foreign to foreign affairs, but the present Foreign Affairs Minister, I hope, will look into these things thoroughly. I must have the answer after having talked to him for one hour over this case. I took it up with him after my recent tour of Japan. I want to remind him that skilful answers are no substitute for substantial, feasible results.

Referring to the problem of Centre-States, for the first time we see

federal polity in operation. We are happy that our Prime Minister took the first opportunity of sending the warmest and most cordial greetings to the non-Congress multi-party Governments that have come to power in various States, and this co-operation and collaboration indicates the faith of the leadership of the party in power in what We call open federal democratic polity. This shows also that there is a sense on all sides as to what political hygiene means in a federal polity.

There have been references made that a minority of votes has brought the Congress Party a majority of seats. I was looking into the figures for Kerala, and particularly the figures for Madras and West Bengal. I am sure that the leaders of the Opposition parties do not want to apply the same yardstick in respect of those States where they are in power. I say this because in Madras over 41 per cent of votes have been cast in favour of the Congress whereas the ruling party there, the D.M.K. got only 40 per cent of the votes. So also in Kerala and in West Bengal. If you examine the whole thing and see the figures, that is what you find. I do not want to go into those details just now. I am only interested in seeing that the healthy convention laid dow_n during the last twenty years of the party getting the majority of seats being called upon to shoulder the responsibilities of Government is observed. The party that gets that majority in the Legislature or in Parliament must be given this responsibility.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Kothari, you are now encroaching upon other Members' time.

AN HON. MEMBER: That is normal.

SHRI LOKANATH MISRA (Orissa): Sir, I do not want that statement of the hon. Member to go uncontradicted. He gave some figures of percentage, but there seems to be some lapie in his arithmetic. SHRI SHANTILAL KOTHARI: I did not mention Orissa.

SHRI LOKANATH MISRA: Even in the case of Madras, the Congress contested all the seats in Madras Assembly and the D.M.K. there contested only some 170 or 175 seats. If you apply the test of percentage of votes, you should take only those seats which were contested by the D.M.K. and also all those seats that the Congress contested. The base must he the same for both if you want to make a comparison.

SHRI SHANTILAL KOTHARI: I did not mention the number of ieata that were contested. I only mentioned the votes that were cast in favour *of* the parties. I do agree with all those who say that under our Constitution the party that gets the quantitative majority of seats must be entrusted with the responsibility of forming thi Government.

And lastly I want to say only a few words on the subject of food and prices. This was mentioned by hon. friends earlier.

THE VICE-CHAIRMAN (SHRI MP. BHARGAVA): That is a very low priority for food.

SHRI SHANTILAL KOTHARI: My hon. friend Shri Z. A. Ahmad and my hon. friend, Shri Ghosh, referred to the Centre's responsibility to provide food to the States. Yes, the Centre is responsible to do everything for the country. But we must also be very careful not to contradict ourselves. We have got to remember that it is the responsibility of all to grow more food and in the case of failure of the monsoons we have got to import foodgrains. While I do understand that political factors of economic diplomacy must be borne in mind I can assure hon. Members that for the last twenty years we have been extra careful about this matter and that is precisely why we stand today as a growing nation. Thank you. Sir.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I have got a large number of Members who want to take part in this debate. I would, therefore, request hon. Members to limit their remarks to fifteen minutes.

प्रो॰ सत्यवत सिदान्तालंकार (नाम-निर्देशित) : उपसमाध्यक्ष महोदय, हमारे अनुपस्थित सदस्य श्री राजनारायण जी राष्ट्र-पति जी से बहुत नाराज हैं । उनका कहना है कि देश के अन्दर अन्न संकट पड़ा हुआ है, लेकिन राष्ट्रपति जी भी यही कहते हैं कि देश के अन्दर अन्न संकट पड़ा हुआ है । आपके कहते में और राष्ट्रपति जी के कहने में फर्क यह है कि आप तो शोर मचाते हैं कि अन्न संकट है, अन्न संकट है, यह है, वह है । लेकिन राष्ट्रपति जी जब अन्न संकट के बारे में कहते हैं तो उसके साथ ही यउ भी कहते हैं कि 1971 तक हमें अन्न संकट को देश से दूर करना है और इस आदेश के साथ उन्होंने सम्बोधन किया है ।

भ्रन्न संकट का प्रश्न ऐसा है जिस को कांग्रेस स्वयं ग्रनभव करती है । महात्मा गांधी जी ने कहत्या कि अगर भगवान इस देश के ग्रन्दर जन्म लेंगे तो उन्हें रोटी के रूप में जन्म लेना होगा और तब यहां की जनता उस भगवान को पहिचान सकेगी । इस चल्त संकट की समस्या को महात्मा गांधी भी मनभव करते थे ग्रौर वे इसके में जनता को बतलाते रहतें बारे ग्रौर 쿩 थे। ग्राब प्रश्न यह समस्या यह है कि यह देश जो कि एक कृषि प्रधान देश है, जिस देश को दूसरे देशों को अन्न देना चाहिये था, उस देश को उद्योग प्रधान देश अन्न दे रहा है । अभरीका के ब्रान्दर एक बड़ा प्रश्न उत्पन्न हो गया है कि ग्रमरीका एक उंद्योग प्रधान देश है, वहां की जनता कृषि प्रधान नहीं है। लेकिन उद्योग प्रधान देश अमरीका से कृषि प्रधान देश ग्रन्न की भीख मांग रहा है । इस समस्या के बारे में राष्ट्रपतिजीने कहा कि इसको हल

करना है। इस बारे में किसी को कोई आपणि नहीं होनी चाहिये । अगर हम इस समस्या को हल करना चाहते हैं तो यह समस्या हस हो सकती है क्योंकि भारत में इस समय प्रति एकड़ 8 है मन गेहूं पैदा होता है। अभरीका के अन्दर जो कि एक उद्योग प्रधान देश है वहां पर प्रति एकड़ 29 मन गेहूं पैदा होता है वेर्निजनम में प्रति एकड़ 42 मन गेहूं पैदा होता है और जापान में प्रति एकड़ 50 मन धान पैदा होता है। जब हमारे अन्न उत्पादन में इतना भेद है तो हम क्यों नहीं अन्न उत्पादन की मात्रा को बढ़ा सकते हैं ? हम अपने देश में ऐसी स्थिति उत्पन्न कर सकते हैं जिससे अन्न की समस्या हनेशा के लिये इल हो सकती है।

हमें बढ़ते हुए दामों को कम करना है, यह दूसरी बात राष्ट्रपति जी ने अपने अभि-भाषग में कही है। न्युट्रिशन एडवाइजरी कमेटी ने कहा था कि ग्रगर प्रत्येक व्यक्ति को अपना भोजन मिले जिससे उसका शररी पुष्ट हो सके, तो उसका भोजन पर 35 रुपया माहवार व्यय होगा । अपने देश **के अन्दर** 30 प्रतिशत झादमी ऐसे हैं जिनकी प्रतिमास ग्रामदनी 15 रुपया है । 10 प्रतिशत व्यक्ति ऐसे हैं जिनकी प्रतिमास म्रामदनी 10 रग्या माहवार है। तो ऐसी हालत में 40 प्रतिशत व्यक्ति ऐसे हैं जिनकी आमदनी 35 रुपया प्रतिमास से कम है। उन को अपने भोजन के लिये इतना कमाने की जरूरत है जिससे वह ग्रपने स्वास्थ्य को कायम रख सकें। इसी वजह से राष्ट्रपति जी ने देश का ध्यान इन बढ़ते हुए दामों की स्रोर खींचा है और कहा है कि इन दामों को हमें कम करना होगा । 1965 के दामों को ग्रगर देखा जाय श्रौर उनकी तुलना 1967 के जनवरी और फरवरी से की जाये, तो हम यह पायेंगे कि दामों में काफी वृद्धि हो गई है और इन दो महीनों में 17 प्रतिशत की वृद्धि हो चुकी है । अगर दो महीनों के अन्दर 17 प्रतिशत की बढ़ोतरी दामों में हो गई है.

तो हमें वास्तव में यह सोवना होगा कि एक गरीब आदमी अपना जीवन किस तरह से ज्यतीत कर सकेगा। इसो वजह से राष्ट्रपति जी ने इस तरफ देश का ध्यान खोंवा है कि इन्में बढते हुए दामों को कम करना है।

तीसरी बात जिस की तरफ राष्ट्रपति जी ने ध्यान दिलाया है वह देश की आर्थिक स्विति के बारे में है कि वह किस तरह से आत्म निर्भर हो सकता है। उनका कहना है कि 1976 तक देश को ग्रायिक दण्टि से ग्रात्म निर्भर हो जाना चाहिये । हमारे देश के ऊपर जो इस समय हर्ज है वह 10,471 करोड रुपया है । इसमें प्रपने देश के अन्दर 6,217 करोड रूपया हं ग्रीर विदेशों का 4,624 करोड़ रुपया हमने कर्ज लिया है। यही कारण है कि पिछले वर्ष 32 करोड का डैफिसिट बजट था झोर इस वर्ष 350 करोड का डैफिसिट है। यह डैफिसिट इस जिये है कि देश की बढ़ती हुई आवश्यक-ताओं को पूरा करने के लिये हमें कर्ज लेना षड़ता है। राष्ट्रपति ने इस झोर संकेत किया है कि हमें देश की आधिक स्थिति को 1976 तक ऐसा बनाना होगा जिससे इमें दूसरे देशों से कर्जन लेना पडे।

चौथी बात जिस तरफ राष्ट्रपति जी ने हमारा ध्यान आकर्षित किया है वह यह है कि अपने देश के अन्दर 40 प्रति हजार से संख्या बढती ही चली जा रही है। इस बढती हई जन संख्या को 25 प्रति हजार लाने की म्रावश्यकता है । ग्राप स्वयं सोचें कि एक तालाब के अन्दर पानी आता जाये और उसके अन्दर एक छेद हो तथा पानी निकलता चला जाये, तो तालाब कभी नहीं भर सकता है। जिस समय देश का विभाजन हग्रा था, उस समय इस देश की जन संख्या करीब 33 करोड़ की थी। इस देश का कुछ हिस्सा पाकिस्तान को चला गया ग्रौर इस तरह से कुछ करोड़ माबादी पाकिस्तान की तरफ चली गई ग्रौर हमारे यहां करीब 25:30 करोड़ आबादी बच रही । लेकिन अब हमारे देश की संख्या बढ़ते बढ़ते करीन 50 करोड़ तक पहुंच गई है । इतने लोगों को हमें खाना देना होगा और केवल शोर मचाने से हम अन्न की समस्या को हल नहीं कर सकते हैं । इस तरह के शोर मचाने के कभी भी हमारी कोई अन्न तथा दूसरी समस्याएं हल नहीं हो सकती हैं । अगर आज वर्षा हो गई है, परसों वर्षा हो गई है, तो यह आप या कांग्रेस ने वर्षा नहीं की । कांग्रेस के या किसी और के हाथ में वर्षा का होना मा न होना नहीं है । यह तो दैवी आपत्तियां हैं जिन्हें हमें सब मिलकर सामना करना होगा ।

श्री विमलकुमार मन्नालालर्जं। चौरड़िया (मध्य प्रदेश) : ग्रापने यज्ञ करने का सुझाव दिया था, उसके द्वारा वर्षा ह्वो सकती है । क्या ग्राप ऐसा सुझाव करेंगे ।

प्रो० सत्यवत सिदान्तालंकार : यह तो हम ग्रच्छी तरह से कर सकते हैं। ये चार बातें राष्ट्रपति ने हमारे सामने रखी हैं और पांचवीं बात यह है जो हमारी शिक्षा की समस्या है वह हमारी सबसे मुख्य समस्या इस समय देश की स्थिति यह 21 है कि माध्यमिक ग्रौर उच्च शिक्षा प्राप्त व्यक्ति केवल 2 प्रतिशत हैं। जो बच्चे इस समय स्कूलों में शिक्षा ले रहे हैं वे दो प्रतिशत हैं। जो उच्च शिक्षा प्राप्त व्यक्ति हैं, उनकी संख्या केवल 2 प्रतिशत है और इसका अर्थ यह हम्रा कि 98 प्रतिशत व्यक्ति इस देश के अन्दर ऐसे हैं जिनको उच्च शिक्षा, माध्यमिक शिक्षा ग्रौर विश्वविद्यालय की शिक्षा प्राप्त नहीं है। तो ऐसा देश जिस के अन्दर 98 प्रतिशत व्यक्ति ऐसे हों जिन को उच्च शिक्षान मिली हो, वे लोग चाहे कुषि का प्रधन क्यों न हो, चाहे राजनैतिक प्रधन क्यों न या ग्रौर कोई ५१न क्यों न हों उसमें किसी तरह से भी देश की उति के लिए योगदान नहीं दे सकते । इस लिये सरकार को शिक्षा की तरफ विशेष ध्यान देने की झाव। यक्त (है।

[प्रों० संत्यब्रत सिद्धांतालंकार]

भव देखिये कि इस शिक्षा के न होने के कारण क्या हो रहे हैं। जितने हमारे एलेक्शन हो रहे हैं वे जाति विरादरी के आधार पर हो रहे हैं वे जाति विरादरी के आधार पर हो रहे हैं। हम यह देखते हैं कि फलां जगह से कौन आसानी से चुना जा सकता है। अगर बनिये का क्षेत्र है तो बनिये को टिकट देते हैं, अगर बाह्यण का क्षेत्र है तो वाह्यण को टिकट देते हैं और अगर कहीं मुसलमान का क्षेत्र है तो मुसलमान को टिकट देते हैं इसलिये हमारी जो डेमोर्केसी है, हमारा जो जनतंत्र है, उसके अन्दर जो यह.एक भजनतांतिक व्यवस्था उत्पन्न हो रही है, उस व्यवस्था को हमें दूर करना होगा।

चुंकि लोग शिक्षित नहीं हैं, यही कारण है कि ग्राज हमारे देश में निर्दलीय सदस्यों की संख्या बढ़ती चली जा रही है। आप दूसरे देशों में देखिये । इंग्लैंड के ग्रन्दर वहां का जो हाउस पाफ कामन्स है. उसमें 263 सदस्य लेबर पार्टी के हैं, 253 कंजर्वेटिव हैं, 12 लिबरल हैं और कूल 2 यन्य सदस्य हैं अमेरिका के ग्रन्दर सेनेट में डेमोकेट 68 हैं, रिपब्लिकन 32 हैं और इंडिपेंडेंट एक भी नहीं है। लेकिन ग्राप देखिये कि ग्रपने देश में क्या स्थिति है। सब विधान सभाग्रों की ग्रगर संख्या जोडी जाय तो विधान सभाग्रों के 3459 सदस्य हैं जिनमें 320 इंडिपेंडेंट हैं । इसका मतलब यह हुआ कि 10 प्रतिशत निर्दलीय हैं। और इससे यह भी स्पष्ट होता है कि हमारी जनता इस बात को ग्रनभव नहीं करती है कि हमें किस प्रोग्राम पर चलना है। जितने दल हैं वे किसी नीति को लेकर सामने आते हैं। लेकिन यहां पर जो किसी नीति को लेकर नहीं आते. जो निदैलीय हैं वे ग्राज तक विशेष प्रकार की राजनतिक समस्या उत्पन्न कर रहे हैं। भिन्न भिन्न राज्यों में जा करके क्या देखते हैं कि इंडिपेंडेंटस को खींचने की कोणिश होती है और इनके मिलाप में जो आज सरकारें बन रही हैं उन मरकारों की क्या हालत है कि जनसंघ वाले, व्यतंत्र थाले, कम्युनिस्ट, ये जोग मिल रहे हैं

उष्ट्राणां विवाहेषु गीतं गायन्ति गर्धभाः ः परस्परं प्रशंसन्ति ग्रहो रूपं ग्रहो घ्वनिः

यह व्यवस्था आज अपने देश में हो रही है कि जिन का आपस में कोई प्रोग्राम नहीं उनका एक दूसरे से विवाह हो **है**, रहा है। गधा कह रहा है ऊंट से कि आपका कैसा सुन्दर रूप है और ऊंट कह रहा है गधे से कि आपका कैसा मधुर स्वर है। इस तरह के जो ग्राज हमारे राजनैतिक संगठन बन ३ है हैं, वे देश की भलाई नहीं कर सकते । इसी लिये मैं आप से कह रहा था कि ग्राज शिक्षा की ग्रावश्यकता है । हमारा देश ग्राशिक्षित है । आप कहते हैं कि हमने शिक्षा के लिये बहुत काम किया। लेकिन में आपसे कह रहा हं कि हमारे देश में 98 प्रतिशत ऐसे लोग हैं जिनको उच्च शिक्षा प्राप्त नहीं है, जिनको माध्यमिक शिक्षा तक प्राप्त नहीं है।

श्री डाह्याभाई बी॰ पटेल (गुजरात) : इसी वजह से कांग्रेस को बो मिलते हैं।

प्रो॰ सत्यवत सिद्धांतालंकार : इसी वजह से ग्रापको भी वोट मिल जाते हैं।

श्री डाह्याभाई वी० पटेल : नहीं, नहीं, हम को नहीं मिलते हैं ।

प्रो॰ सस्यव्रत सिद्धांतालंकार : जो जाता है उसी को वोट मिल जाते हैं इस लिये शिक्षा का प्रचार करने की ग्रावश्यकता है शिक्षा के ग्रभाव के कारण ग्राज हमारे देश के अन्दर जो इंट्रिगेशन होना चाहिये, वह इंट्रिगेशन नहीं हो रहा है।

शिक्षा आयोग ने, अपनी रिपोर्ट हमारे सामने पेश की है और राष्ट्रपति ने उसकी तरफ ध्यान आकर्षित किया है कि शिक्षा आयोग ने जो कुछ कहा है उसे हमें किया में परिणत करना चाहिये । शिक्षा आयोग की रिपोर्ट को

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हमने भी पढ़ा है। शिक्षा आयोग ने कोई ऐसी बात नहीं कही है जो पहले जो ग्रायोग नियुक्त हुये उन्होंने न कही हो। पहले यूनिर्वासटी कमीशन नियुक्त हुआ, मदालियर कमीशन नियुक्त हुआ और उन लोगों ने जितनी वातें कहीं, वही सब शिक्षा ग्रायोग ने भी कहीं। शिक्षा ग्रायोग ने एक जगह यह लिखा है:

"We realise that many of the things we say here have been said before notably by the University Education Commission in 1948-49. The real need is action."

जो ग्रसली चीज है. जिसके करने की ग्रावश्यकता है, वह कियात्मक कार्य करने की ग्रावश्यकता है, जब तक हम किया में उन बातों को परिणित नहीं करते जिन बातों के ग्राधार पर एक राष्ट्र आगे प्रगति कर सकता है, तब तक कितनी भी रिपोर्ट ग्राप उत्पन्न करते चले जायं, कितने ही लोगों को इकटा करते जायं. लेकिन उसका नतीजा कुछ होने वाला नहीं है । शिक्षा ऐसी चीज है जिस के कारण देश उन्नति कर सकता है। ग्राज भिन्न भिन्न तरह के लोगों पर लांछन लगाया जाता है। लेकिन आप देखिये कि राजस्थान के ग्रन्दर क्या हुग्रा। एक व्यक्ति सारे राज्य के ग्रन्दर इधर से उधर कर रहा है। एक श्री जगन्नाथ का नाम मैंने पढा ग्रखवारों के ग्रन्दर। वह जगन्नाथ अगर इधर हो जाय तो इनकी मेजोरिटी हो जाती है ग्रौर उधर हो जाय तो उनकी मैजोरिटी हो जाती है। जिस राज्य के अन्दर एक व्यक्ति की इच्छा पर इधर से उधर हो जाय. वहां क्या इस तरह की व्यवस्था वाछनीय होगी और क्या इस _तरह से कोई शासन अपने आप को सबल बना सकता है। तो हमें अपने बच्चों को, ग्रपने देश के होनहार नवयवकों को शिक्षित करने की आवश्यकता है। अब अपने देश को ग्राजाद हुये करीब 20 साल हो गये । शिक्षा में 14 वर्ष के अन्दर आप देश को कुछ से कुछ बना सकते हैं। आज सान वर्ष का जो बच्चा स्कल जाता है और जिसने कुछ तहीं पढा है, 14 वर्ष के अन्दर उस बच्चे को

आप बी० ए०, एम० ए० बना देते हैं। तो 14 वर्ष एक देश को कुछ से कुछ बनाने के लिये जरूरत से ज्यादा समय है। ग्राप के सामने एक निश्चित योजना होनी चाहिये कि ग्राप को देश को क्या बनाना है। आपके सामने एक नक्शा होना चाहिये, ग्राप के सामने एक तस्वीर होनी चाहिये, एक चित्र होना चाहिये कि आप देश को क्या बनाना चाहते हैं। उस नवशे को लेकर के हम शिक्षणालयों को ग्रामुल-चल बदल दें। ग्राप देखिये कि हिट-लर ने अपने देश को कितने वर्षों में क्या से क्या बना दिया. मसोलनी ने ग्रपने देश को कितने वर्षों में क्या से क्या बना दिया । मैं चाहता हं कि अगर आप चाहें तो आप भी अपने देश को क्या से क्या बना सकते हैं, लेकिन उसके लिये एक चित्र बनाने की ग्रावश्यकता है।शिक्षा जो सब से जरूरी चीज है उसी को ही हम ग्राज बिल्कूल नेगलेक्ट करते जा रहेहैं । उसकी तरफ आपका घ्यान नहीं है। ग्रीर बातों की तरफ तो आपका ध्यान है। आप इछर गोर मचाते हैं, उधर गोर मचाते हैं ग्रीर फिर उसका परिणाम वही होता है जो राज-स्थान में हुआ । जब यहां राजस्थान का जिक हो रहा था तो हमारे राजनारायण साहब ने कहा कि मैं वहां गया ग्रौर मैंने टेलीफोन किया राज्यपाल को स्रौर कहा कि मैं लाता हं 92 ग्रादमियों को । मैं कहता हं कि जब ग्राप यू० पी० के हैं तो आपको यू० पी० में जाकर कुछ करना चाहिये । ग्राप को क्या जरूरत है कि ग्राप राजस्थान में जा करके यह सब करें। इस प्रकार ग्राज हर जगह उत्पात करने का सिलसिला बना हक्षा है ग्रीर समझा जाता है कि हम जनता को जिधर चाहें उधर मोड़ दें। इसका कारण यही है कि हम जिस्ता की तरफ विजेष घ्यान नहीं देते हैं। हमारे नवयुवकों के ग्रन्दर, बल्कि मझे माफ कीजियेगा यह कहने के लिये कि विधायकों के ग्रन्दर भी यह चरित नहीं है जिस चरि हके होने की आवश्यकता है। नहीं तो बय कारण है कि ग्राज ग्राप देखते हैं कि हरियः के अन्दर झाज एक सरकार बनती है और कल दूसरी बन जाती है। मिनिस्टर बनायों तो यह सरकार, न बनायो तो दूसरी सरकार। यह एक ही दल की हाल्ब नहीं है, सभी दलों की हालत है। आप कहते हैं कि हमारे आदमियों को लोग खरीद लेते हैं। जो खरीद लेता है, वह ठीक है, गुनाह करता है। लेकिन जो खरीदा जाता है, बह क्यों खरीदा जाता है वह तो कांग्रेस का नहीं होता है। जो अपने आप को बेचते हैं, जो अपने आप को बेचने के लिये तैयार है, वे किस पार्टी के हैं।

श्वी लोक नाथ मिश्राः देश में कांग्रेस ने सब को यही तालीम दी है।

प्रो० सत्यवत सिद्धांतातंकारः तालीम की दोनों को जरूरत है।

आज देश में गरीबी दूर करने के लिये इस बात की जरूरत है कि शिक्षा हो और वह शिक्षा भी ठीक तरह की हो । आज शिक्षा बढ़ती चली जाती है लेकिन शिक्षा के साथ साथ अनएम्पलायमेंट बढ़ता चला जाता है । आज शिक्षा ऐसी दी जा रही है जिस से बेकारी बढ़ती चली जा रही है । इसलिये शिक्षा भी ऐसी होनी चाहिये जो देश के सामने अनेकों समस्यायें हैं उनको पूरा कर सके । उदाहरणार्थ आज साइंस की ओर टेक्नीक की, जरूरत है । जैसी शिक्षा आज तक चली आ रही है, वैसी शिक्षा की आवश्यकता नहीं है ।

तो मैं इतना ही कह कर समाप्त करना चाहता हूं कि राष्ट्रपति ने जो चतुर्सूत्री कार्य-कम रखा है उसके साथ पांचवां सूत्र मिला कर इसको पंचसूत्री बना दिया जाये कि शिक्षा की जो ग्रावक्ष्यकता है उसको पूरा किया जाये । जैसे उन्होंने कहा कि '71 तक ग्रन्न संकट दूर होना चाहिये '76 तक ग्रार्थिक विषमता दूर हो जानी चाहिये उसी तरह से कोई सन लगा दीजिए कि '75 तक शिक्षा का जो प्रश्न है वह हल हो जाना चाहिये ।

SHRI P. N. SAPRU: Mr. Viaa-Chairman, I would like to say a faw words on the Presidents Addresa. This is the election year and the manner in which we have conducted our elections or rather the Elet-tion Commission has conducted tha elections reflects credit on us. Our thanks are due to the Election Commission or the efficient manner 1m which it has conducted the election* in this country. May, I, however say that I do not feel happy at what happened in. Kashmir? I do not look up on Kashmir elections as fre* elections. It is rather a startling statement to make. It is a statement which many of my friends will like. Sheikh Abdullah was in detention and it is strange that 23 members should have been declared urn-opposed by the returning officer. I am glad that Bakshi Ghulam Mohammed, who had to fight against heavy odds, has been returned to the Lok Sabha and speaking for myself *I* welcome him to this Parliament et ours. I should like also our relationi with Kashmir to be based upon, a deeper understanding of the aspira • rations of the people of Kashmir. Wa gave certain undertakings. We cannot go back to the year of 1947 or 1948. That is not my proposition, but we should respect the special status which was guaranteed to tt people of Kashmir in 1947 in our Constitution and we should make na encroachment on it.

Then, I should like to say a word about or relationship with the new States. I think it should be a relationship based upon a deep understanding of what they stand for. Wa are a quasi-federation. The other day I was talking to a distinguish*' lawyer and he said we are a unitary State. But I have always looked upon our republic as a quasi-federation. Now, I have looked up some of the books on constitutional theory. It has been a hobby with me all my life U> read political science, political theory and comparative politics and I have not come across any Constitution anywhere (.f e federal or quasi-federal

5 71 Motion of Thanks [23 MAR. 1967] on President's Address 572

character where you have the counterpart of article 356. You have not got it in the Canadian Constitution. You have not got it in the Australian Constitution. You have not got it in the United States Constitution. You have not got it in the Swiss Constitution and you have not got it in the federal State of Germany. This is a relic of imperialis days. This was a provision which the British had imposed upon us in the interests of preserving their suzerainty over India in the Act of 1935 and I think if we are to successfully work our Constitution we should revise our outlook with regard to article 356. I am not going into its merits. I am raising it it on the ground that Dr. Sampurna-nand, the great astrologer, has found it necessary to use this article in Rajasthan.

SHRI SHEEL BHADRA YAJEE (Bihar): He has done it on the basis of the Constitution, not based on astrology.

SHRI P. N SAPRU: He lost his Chief Ministership in U.P. on the basis of astrology, but that is a different matter.

I may also say that I would like the North to develop a new attitude toward the South. We must take a lesson from what has happened in Madras. The Congress lost to DMK because there was resentment in the minds of the people of the South against the manner in which the North has been treating the South. (Interruption) You know that every time there has been a conflict between the South and the North, the unity of the country has disappeared. Therefore, it has become imperative by necessary for us to understand the culture of the South, to understand the spirit which animates the people of the South and to work in co-operation. Speaking for myself I would like to go and live in Kerala and I would feel happier with the people of Kerala than with the people of U.P., Bihar, Madhy Pradesh or Rajasthan, people who.represent the backward areas of India.

Now, I should also like to say a word about our foreign policy. I am sorry that there are only casual references to our foreign policy. I think the question of Vietnam raises many moral issues and I think President Jhonson has not been acting in a manner so as to enhance his prestige. May I also say that we are trying to adopt an attitude of arroganoe towards other countries? We assume that all the right is with us and ali the wrong is with China. Now, I am not prepared to make any such a«-sumption and I want you to get out of this rut. The other day I was reading a book, which is a very anti-Indian book in some ways. It is however, a thought-provoking book ant I would like to quote from "The Crisis of India". The author compares the progress that we have made with the progress that China has made and he says that the progress that China has made hag beea greater than the progress we hare made. This was no doubt before the cultural revolution, but it is sometimes interesting to see how others see us. I cannot get exactly that passage. This is a briliant passage i» which he is making a comparison between China and India to the detriment of India. I do not share that view. I think we have done very well, but I do not want India to be complacent. We are passing through a revolutionary period in our history, we are passing through a revolutionary phase in our history. I do not think that India will have a revolution, but if we do not take notice of the currents of thoughts that are moving millions of people, we shall be submerged in the vast revolution which may take place.

Our people are today suffering from famine. They are suffering from disease. They are suffering from high prices and water scarcity. The other day I noticed a very touching scene. A servant of mine came and told me: "Sir, you are a .kind-hearted man. I have got six children. How can I live on this small ration? Why do

[Shri P. N. Sapru.] you not have the mercy to shoot me and my children? Why must I live in this horrible condition all my life? I wonder whether there is not truth in what he said. He went on: "Sir, you take Ave meals a day. You have your morning tea; you have your breakfast; you have your lunch; you have your evening tea; then you have your dinner. I cannot have even two meals a day. I sometimes have only a oup of tea, occasionally. Why do you penalise me like this? It is not possible for me to got food in the ration shops. I have to wait hours 'before I can get food and you expect me to work. I think it will serve no useful purpose, please finish us". I said to myself, "here "is a man who is speaking from his heart; I wonder whether we Indians who talk so glibly about our spirituality, who are never tired of repeating ... AN HON. MEMBER: A free enterpriser.

SHRI P. N. SAPRU: I am not a free enterpriser. Please do not associate me with the free enterprisers. I have often felt that we cannot look at questions from a human angle. I was told by a very revered friend of mine that what the Hindus have worshipped throughout the ages is 'tyag¹, renunciation. I told him that he was talking like a humbug. I said I would give a concrete instance. Here is Harold Wilson. He fonmed a Government. He offered a big post to Frank Cousins who was one of the leaders of the Left. Frank Cousins resigned because he is not in agreement with the basic policies of Harold Wilson, and then not only does he resign that but he resigns his membership of Parliament so that he may be able to fight the issue out with Harold Wilsoa I call that "tyag". I do not call this hunting for office tyag". In this I include every one, the whole House-I mean no disrespect to anyone. Mr. Vice-Chairman, if we are to progress, we must draw lessons from the defeat which we had sustained. I know that

Personally I am always in favour of what I call the preferential vote . . .

THE VICE-CHAIRMAN (SHRI B| P. BHARGAVA): We can discuss that when the Representation of the People Bill comes.

SHRI P. N. SAPRU: I must y that if the Constitution must v, properly, it is necessary for us to revise it and se_e that article 356 disappears. Thank you.

SHRI A. D. MANI: Mr. Vice-Chairman, the President's Address, I am sorry to say, is a disappointing document. We all know that the President's Address is not drafted only by himself but ia a statement of policy of this Government, and as a statement of policy of the Government- it is a badly written essay on current affairs in any university examination. Many ideas which figure in the Address are disjointed and I expected that when the President addressed both the Houses of Parliament, he would make a pointed reference to the benefits, if any, which the country had derived from devaluation. There has been no mention whatever about devaluation in the Address, a fact to which my hon. friend, Mr. Jagat Narain, has drawn attention in one of his amendments. It is now known that during the last six months the country has lost as much as 100 million dollars on account of devaluation. Our export* are not picking up and our texl are meeting with very sharp resistance in many countries of the world. Our textile market abroad was one of our price markets and we have lost our textile market to other competitors. There is also resistance in regard to jute. Our jute earn'

ajso have not come up to the expectations entertained by the Ministry of Commerce.

SHRI LOKANATH MISRA: Therefore, we have lost ourt Commerce Minister.

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SHRI A. D. MANI: We have also lost our Commerce Minister who was not in favour of the policy of devaluation. Our economy is in shambles. The political fabric has been maintained somehow in the various parts of the country through the law and order situation in some part of the country has posed a serious challenge to democracy in India. Even though our political fabric is in existence today and has been unshaken by recent events, the ecoi^omio chaoes reminds me as a student of history of the days of 1770 when Lord Clive made a second visit when the country was in the stage of a crisis. At that time Lord Clive tried to reorganise the economy of those territories which were under the East India Company. If we are not in a position to survive the economic crisis, our democracy will cease to exist, and it is a significant factor that we have not feeen able to avoid deficit financing though this has been a cardinal feature of the stated policy after devaluation. We all have read the statement of Kerala Government that they would like their over draft to be written off. There are many States which have heavily overdrawn from the Reserve Bank. And deficit financing is going on apace in every State in the country including the Centre. Now we are faced with a staggering deficit in the Vote on Account Budget which has been presented. I am afraid, if we are not in a position to retrieve the economic situation. we would not be able to maintain the parliamentary institutions in the country and we expected that the President would make a reference to the economic affairs in detail in his speech.

In spite of the fact that the Congress contrjoilled the governments in all the State before the General Elections, it was not able to arrest the prices and the prices continue to rise, in spite of occasional resistance as in the State of West Bengal after the new Ministry came to power there.

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[THE DEPUTY CHAIRMAN in the Chair]

Madam, I have given notice of a number of amendments on which I would like to speak in the couise of my comments on the President's Address. The President has referred to the conduct of the General Elections and tributes have been paid to the efficiency and care with which the Election Commissioner has conducted the elections. It is not proper to mention officials by name but I think, Madam, that it is my duty to mention the name of the Deputy Election Commissioner. Mr. P. S Subramaniam, also who toured along with the Chief Election Commissioner from one part of the country to another to conduct the General Elections. The General Elections have proved to be a triumph of Indian democracy and has given the lie to the stories spread abroad that Indian democracy was in danger and that the 1967 elections would see the death of Indian democracy. Democracy hag been maintained and free and fair elections have also been held in all parts of the country.

But, Madam, it might have been noticed that a certain new pattern of electioneering has come into evidence in the recent General Elections. In the 1962 General Elections, meetings used to be addressed by leaders. But now on account of the disturbances, house-tohouse canvassing has become the pattern of canvassing in the recent elections. And if the meetings continue to he disturbed, I am afraid that in 1972 the candidates may have to go in tanks and armoured cars to meet their voters because there will be so much of violence in 1972 that they may not be able to indulge in open canvassing.

I feel that the time has come for the Election Commission to consider ho_w the law and order can be maintained before the conduct of the General Elections.

AN HON. MEMBER: If Ministers resign before the elections there will be no trouble.

SHRI A. D. MANI: Yes, if the Ministers resign before the General Elections, there will not be such a tajouble as there; had been in the recent General Elections. Further, it has become necessary for the Penal Code to be amended to enhance the penalties in regard to the offences committed at the time of the elections. Disturbance at meetings too should be made penal offence because everyone should have the opportunity of stating his case before the public. Recently, candidates have also been the subject of wild attacks. Mr. Madhu Limay_e of the other House was subjected to severe assult in Monghyr. These are all very bad portends and I do hope that the Election Commission would give serious attention to this aspect of the matter and suggest an amendment to the criminal law in order to maintain law and order during the General Elections

Madam, I would also like to go on to make a few observations on the imposition of President's rule in Rajas-than. This matter has been discussed, on a number of occasions in this House through calling attention notices and interventions on other subjects. I would like to say this that it is not proper, after non-Congress Governments have come into existence in certain States, for Congressmen who are Governors to continue in office. If I may say so, it is the duty of Dr. Sampurnanand to resign his office as Governor of Rajasthan because he happened to be a very active Congressman before he assumed his present office, and I am not sure whether he still is not a Congressman. If he is still a Congressman.

SHRI LOKANATH MISRA: Mr. Mani, for your information, no Congressman voluntarily resigns office unless he is pushed out.

SHRI A. D. MANI: Yes but then

we do not want to push Governors out because it is not proper under the Constitution. It is open to us to say that no Congressman should continue in office in those States where non-Congress Governments have come into existence. Further, the Govern ment also should evolve a new policy regarding the appointment to Gover nors. Now, whenever a person be comes inconvenient or is thrown out in the elections or is not in a posi tion to get a seat from the Congress High Command, he is recommended Governorship. Governorfor ship has been the out-door relief of the Congress Party. Whenever any persons has been in need of a job, he approaches the Congress High Command and says, "You will kindly provide nr.e with a seat somewhere. Otherwise, at least make me a Governor.

SHRI N. PATRA (Orissa): How many Congressmen have been made Governors?

SHRI A. D. MANI: I am saying that in Rajasthan, Dr Sampurnanand, the Governor, is a Congressman. I think that for the post of Governors a suggestion has been made that the Governor should be elected by the State Legislatures. I am not in favour of the election for the post of Governor. It is possible for the Government to have a panel of retired jurists, men who can apply their impartial minds to the problems of the States, and appoint them as Governors. Or they can think of men who have distinguished themselves in public service. But they should not be confined to members of one party.

Madam, about the imposition of the President's rule in Rajasthan, I feel that it was thoroughly uncalled for because it was possible for the opposition to form a Government. It has never been in this history of India when Members of the opposition parties presented themselves at the Rashtrapati Bhavan in order to be physically counted as ha= been in the recent case. Even though physical verification was provided by tile strength of the opposition, yet, Pre sident's rule has been imposed m Rajasthan and I hope that------

AN HON. MEMBER: Do you deny tfeat he was a Congressman?

SHRI A. D. MANI: Physical verification took place here. Mr. Chavan was there, he counted all the men. (*Interruptions*) Further, in Rajasthan many oomplaints have been made that officials have indulged in canvassing for the Congress Party.

SHRI R. S. KHANDEKAR (Madhya Pradesh): In Madhya Pradesh too.

SHRI A. D. MANI: Yes, in Madhya Pradesh too. This is a very serious matter because at the time of the formation of the ministry, it is not the duty of the official, it is not within the purview of his duty, to go and indulge in canvassing for any party, whatever may be the party in power before the elections or after. If they want to restore people's faith in the bona *fides* of ing exchange earnings of Kerala to be Rajasthan must be abrogated and a free play of parliamentary forces must be brought into existence and the opposition be given the opportunity to form the Government.

Madam, I would like to go on to speak about the Centre-State relations about which I have tabled an amendment, and this also figures in the Presidential Address. Madam. after the non-Congress Governments have come into existence in six States with the possibility of their coming into existence in some more States, we cannot rely on the Centre alone for regulating the federal and state relationships. Mr. Annadurai has made a pointed reference to the need for more freedom for the States from the Centre. And Kerala has already asked for the foreign exchange earnings of Kerala to be used for the purpose of purchasing rice for Kerala. These demands are bound to increase in number. It is not posi-sible for the Central Government, whatever may be its position, to give directions to the States where nonCongress Governments have come into existence. I do not think the Central Government now ha_g the title, in view of the results of the recent General Elections, to be regarded as the sole spokesman of Governments in 4 P.M. India. The President is there under the Constitution. But the President, as has* been pointed out by Dr. Ambedkar, is guided by the advice tendered by his Ministers. But I feel that in order to regulate the Federation-State relationship in the new set-up that we find today, the Government should consider the proposal made by Sri B. N. Rau many years ago for the creation of a Privy Council, a Privy Council which will advise the President on matters which may be referred to him. The kind of matters which I have in mind' are matter like the imposition of Presidential Rule in Rajasthan. When a situation like that arises, the President may consult not only the Prime; Minister but also the Privy Council.

And who would be the members of the Privy Council? The Privy Council should, again, consist of men distinguished in public life, of men who have been ex-Chief Justices of the Supreme Court of India, ex-Chief Justices of High Courts, distinguished educationists. This panel may be chosen by the-President on the advice of the State Governments concerned. They would be able to send some representative of the Privy Council. In a matter like the imposition of Presidential Rule in a State, it is obvious that under the scheme of things that I envisage the President would call a meeting of the Privy Council and tak, its advice also, and not only the advice of the Prime Minister. I feel that such a Privy Council should be brought into existence though this may mean an amendment of the Constitution. It is not posi-sible for us to amend the Constitution in the present structure of Parliament because there may not be a valid majority for the amendment of the Constitution. But I feel the matter is so important that the Government should give its attention for evolving new procedures to determine the future

[Shri A. D. Mani.] Federation-State relations. *(Time bell rings)* Madam, can I have one minute?

THE DEPUTY CHAIRMAN: You can have one minute.

SHRI G. RAMACHANDRAN (Nominated): You suggest a Privy Council. It is a very happy thing. But would you not think that the Supreme Court can serve that purpose?

SHRI A. D. MANI: No. We do not want the Judiciary to be involved. Let the ex-Judges of the Supreme Court be on the Privy Council,

Madam, I would like to say one word in regard to our foreign policy on which I have tabled an amend ment. There is no point in repeating that non-alignment countinues to be the basis of our foreign policy. Non-alignment has become outdated and our foreign policy also in many matters has become outdated. We have very few friends in the world at the present time. This has been the legacy of the foreign policy followed during the last 15 years. Even a small country like Ceylon has got more friends than we have got. When I say "small" it is not a terminal derogation at all.

Madami, I feel that we have got to consider our continuance of the Commonwealth.

THE DEPUTY CHAIRMAN: The timelimit is over,

SHRI A. D. MANI: Only this point. If our export trade is to improve, we have got t° improve our trade contacts with the European Economic Community and not with Britain alone We have got to cultivate General De Gaulle. We have got common, close bond_s of friendship with France. We may have to have a rethinking on our Commonwealth connections. In regard to Zambia I would like to make an observation. Zambia is o a very bad state on accounts of its strained relationship with Rhodesia. We should help Zambia in every way. This -will restore our image in Africa where many States feel that we are very soft towards Britain and are not in a position to take any strong measure* against Mr. Ian Smith's regime.

Madam_i these are the few remarks which I have got to make on the President's Address.

डा० धर्मं प्रकाश (उत्तर प्रदेश) : उपसभाध्यक्ष महोदया, राष्ट्रपति के अभि-भाषण में देश की एकता को सुदढ बनाने, लोकतंत्रीय संस्थाग्रों को कायम रखने, ग्राधिक विकास को ग्रागे वढाने ग्रीर जन कल्याण हमारा परम उद्देश्य है जैसा घोषित किया गया है। उद्देश्य तो बहुत पविल है बहुत ऊंचा है, परन्तु विचारणीय विषय यह है कि ग्रब तक राष्ट्रपति ने क्यां गवर्नमेंट के कारनामों पर दुष्टिपात किया है ? अब तक जो कुछ हुआ है वह क्या जन कल्याण में हन्ना? एकता के सूब में जनता को बांधने के प्रयत्न किये गये या नहीं, सुरक्षा के लिए क्या प्रयत्न किये गये, इन सब बातों पर यदि हम ग्रपनी पिछली सरकार के कारनामों पर थोडा सा ध्यान दें तो आगे के लिए आणाएं ग्राधारित हो सकती हैं ?

मझे जब जन कल्याण की बात याद ग्राती है, तो बडा दुख होता है कि राष्ट्रपति जी ने ग्रपने ग्रभिभाषण में 70 प्रतिजत उस जनसंख्या की जिसकी हमेगा से उपेक्षा की गई, जिसको हमेशा से अधिकारों से वंचित रखा गया है, कोई भी जिक नहीं किया। मझे इस बात का भी दुःख है कि जो मेरे हाथ में प्रस्ताव के ऊपर माननीय सदस्यों के 89 संशोधन हैं, उनमें भी इस समस्या के बारे में कोई जिक नहीं है। मैंने बड़े गीर से इन संशोधनों को देखा श्रौर पाया कि किसी भी महानभाव ने इन करोडों प्राणियों की दशा के बारे में कोई भी संशोधन नहीं दिया है और न सरकार से इस बारे में कोई बात पुछी कि उसके सामने इनके लिए कोई योजना है या नहीं । यह एक निहायत शर्मनाक बात है कि जिस देश के करोड़ों प्राणियों को ग्रधि-

कारों से वंचित रखा गया है, जिन्हें सताया गया है, जिन्हें हमेशा भ्रंधेरे में रखा गया है, जिनसे स्वार्थं साधन किया गया है, उस का ग्रभिभाषण में जिक भी नहीं किया गया है, यह हमारी गवर्नमेंट के लिए शोभा नहीं देता है। इस राष्ट्र के ग्रध्यक्ष के लिए भी जिसने सर्वोच सत्ता अपने हाथ में ले रखी है, शोभा नहीं देता है । हमने इस समस्या के बारे में सरकार का ध्यान एक बार नहीं अनेक बार खींचा है ग्रौर जब भी मुझे ग्रवसर मिलता है, मैं हमेशा उसका ध्यान इस समस्या की श्रोर दिलाता रहता हं कि इस बारे में कोई ठोस कदम उठाये जायें तथा इस समस्या का समाधान ढंढा जाये । लेकिन मुझे दुःख के साथ कहना पड़ता है कि एक बार नहीं, ग्रनेकों बार, इस समस्या के बारे में जानकारी होने के बावजुद भी, इस बारे में सरकार की ग्रोर से कोई कदम नहीं उठाये जाते । मैं सदन से यह कहना चाहता हं कि अगर यही रफतार रही, तो कुछ हमने चौथे आम चुनाव में देख लिया है कि किस तरह से जातीयता का नंगा नाच खेला गया, साम्प्र-दायिकता की भावनाएं भडकाई गई, क्षेत्रीय भावनाम्रों को भडकाया गया ग्रौर रुपयों के जोर से वोटों को खरीदा गया । अगर यही हालत रही तो जो ग्रनपढ हैं, जो पिछडे हैं, जो अधिकारों से वंचित हैं, उनका क्या हाल होगा आगामी आम चुनावों में इसका ग्राप ग्रन्दाजा ग्रच्छी तरह से लगा सकते हैं तथा अपने सामने कोई प्रोग्राम रख सकते ž ?

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मैं कहना नहीं चाहता हूं फिर भी ग्रापको याद दिलाना चाहता हूं कि एक बार स्वर्गीय पं० जवाहरलाल नेहरू को मैंने एक पत्न लिखा था। उस पत्न का उत्तर जो उन्होंने मुझे दिया, उसके शब्द मैं यहां पर दोहराना चाहता हूं। स्वर्गीय प्रधान मंत्री पं० नेहरू ने सन् 1938 में एक संदेश में मुझे लिखा था कि ''ग्रस्.ली स्वराज्य तब ही होगा, जब सारे हिन्दस्तान के लोगों को बराबर के अधिकार हों झौर ऊंच और नीच जातियां होने की भावना मिट जाये।"

उन्होंने एक दूसरा पत्र 29 दिसम्बर, 1958 को मुझे लिखा था कि "बाज सवाल भापने ऐसे लिखे हैं, जिनमें कोई बहस की गुंजाइश नहीं है ग्रौर वह सारे हमारे देश की स्थिति से बंधे हुए हैं। मैं इस कार्य में ग्रापका सहयोग चाहता हं।"

इसके बाद एक स्थिति आती है। जब स्वर्गीय प्रधान मंत्री श्री लाल बहादूर शास्त्री ने मेरे पत्नोत्तर में 30 अगस्त, सन 1964 ई० को लिखा था कि "ग्रापने चर्चा ग्रपने पत्र में ठीक ही की है। इन प्रश्नों की स्रोर प्रयत्न तो सरकार का रहा है, परन्तु यह कि सब काम संतोषजनक कहना हया है, ठीक नहीं होगा । जितना भी इस ग्रोर ग्रधिक से ग्रधिक हो सके वह करना हमारा कर्त्तव्य है। आप स्वयं कार्यं करते रहे हैं ग्रीर ग्रापकी सेवाग्रों का उपयोग हो सके तो उचित ही होगा।" यह दूसरे प्रधान मंत्री का पत्न ग्रीर उनके उद-गार हैं। उसके बाद जब श्रीमती इंदिरा गांधी प्रधान मंत्री बनी तो उनसे भी पत-व्यवहार हम्रा । उनके उदगार भी ज़रा सुनिये । उन्होंने यह लिखा था 12 मार्च, 1966 को मेरे एक पत्न के उत्तर में :

> "हरिजनों के विकास के बारे में ग्रापकी चिंता को मैं महसूस करती हूं और मुझे प्रसन्नता है कि ग्राप इस क्षेत्र में जोरों से काम कर रहे हैं। मैं ग्रापसे सहमत हूं कि हमारी जनता के कमजोर वर्गों के उत्थान के लिये विशेष कदम उठाने चाहिये । "

दूसरे पत्न में उन्होंने यह लिखा :

"मैं ग्रापसे सहमत हूं कि इतना व्यय करने के बाद भी पिछड़े

[डा० धर्म प्रकाश]

लोगों के लिये सन्तोषजनक कार्य नहीं हुग्रा है ।''

ये उनके हृदय के उद्गार हैं, मगर इन उद्-गारों को सामने रखते हए मैं उनकी ग्रदूर-दशिता की एक बात भी आपके सामने रख दं। पिछली बार जब वे प्रधान मंत्री बनी थीं. तो मैंने इन करोडों प्राणियों की ग्रवस्था की ग्रोर उनका ध्यान आकर्षित किया था। उन्होंने मझ से कहा था कि ग्राप श्री ग्रशोक मेहता से मिल लीजिये; क्योंकि समाज कल्याण विभाग उनके सुपुर्द हमने किया है। मैं श्री अगोक मेहता से मिला और मैंने उनसे कहा कि इनकी दयनीय दशा पर आपने कौन सी योजना बनाई है और किस योजना के अनुसार आप कार्य करना चाहते हैं । उन्होंने कहा कि हमारे पास कोई योजना नहीं है और मझे तो इतना समय भी नहीं मिल पाता कि मैं योजना का काम देखने के झलावा इस समाज कल्याण के काम को देखं और आप प्रधान मंत्री से कह दींजिये कि मेरे पास इसके लिये समय नहीं है । चनांचे मैंने प्रधान मंत्री को यह बात कह दी। लेकिन उस वक्त से ले कर आज तक इस पर कोई ठोस कार्य नहीं हम्रा मलावा इसके कि मब जो मंत्रि-मंडल बना है, तो उसमें आपने देखा होगा कि वही मंत्रो जो कहते थे कि समाज कल्याण विभाग के लिये मेरे पास समय नहीं है, उन्हीं को वह विभाग सुपूर्द किया गया है और उसके लिये एक स्टेट मिनिस्टर बनाये गये हैं, उनकी कार्य कृशलता के सम्बन्ध में अभी में कुछ नहीं कह सकता । हमारे इसी सदन के वे सदस्य भी हैं । मगर में यह कहना चाहता हं कि जिसको इस काम के करने का ज्ञान नहीं, जिनके हृदय में कोई दिलचस्पी नहीं, उनसे यह आशा करना कि इन करोडों प्राणियों का कल्याण होगा, यह मेरी समझ में नहीं आता, तो जहां आपने अभिभाषण

में इस समस्या की उपेक्षा देखी है, वहां इस प्रस्ताव पर जो 89 संशोधन श्राये हैं, उनमें भी इसका जिक नहीं है । तो मैं श्रापसे कहना चाहता हूं कि ग्राप सदन के माननीय सदस्य इस बात को महसूस करें कि जो सर-कार थोथे ग्राश्वासन देती चली प्राई है, उससे इन करोड़ों प्राणियों का भला कैसे होगा ।

एक तो ये हैं । दूसरे हैं खेतिहर मजदूर जो करोडों की संख्या में इस समय बेकार हैं । मझे कभी कभी तो हंसी प्राती है कि ग्रभि-भाषण में खाद्य समस्या हल करने के लिये बहत बडा उद्देश्य हमारे सामने पेश किया गया है। खाद्य समस्या के सम्बन्ध में मैं भापसे यह पूछना चाहता हं कि झब तक जो हम ग्रसफल रहे हैं, उसमें किसका दोध है। या कभी हमने हृदय पर हाथ रख कर यह सोचा कि जो करोड़ों प्राणी बेकार हैं, उनकी सहायता हमने कहां तक की है। जमीदारी का विनाश करने के बाद हमने किसानों को खेती का मालिक बनाया है। क्या आपने कभी इस पर विचार किया कि पहले जो खेतिहार मजदूर थे, वे बडे किसानों से या जमीदारों से जमीन ले कर जोतते बोते रहते थे, बटाई का काम करते थे ग्रौर उससे उनको कुछ खाने को मिल जाता था ? मगर जमीदारी प्रथा खत्म होने के बाद उनको एक बीधा जमीन नसीब नहीं हई । स्राज तक उनके लिये गवर्नमेंट ने क्या किया ?

एक माननीय सदस्य : कमीशन बि-ठाया ।

डा० धर्म प्रकाश : कमीशनों से काम नहीं चलता । मुझे याद है कि नागपुर में कांग्रेस ने को-ग्रापरेटिव फार्मिंग के सम्बन्ध में एक रेजोलेशन पास किया था और उसके बाद बड़ा हाहाकार मचा था । लेकिन मैं आपसे पूछना चाहता हूं कि नागपुर ग्रधिवेशन से लेकर ग्राज तक ऐसे लोगों की कितनी सहकारी समितियां कायम हुई जिनके पास एक बीधा जमीन नहीं है। माफ कीजिएगा, मैंने खद जा कर कई स्थानों पर देखा है । स्वर्गीय लाल बहादुर शास्त्री जी से मैंने खुद कहा और लिख कर के दिया । कम से कम छः प्रांतों के बारे में मैंने कठिनाइयां बताई कि उनमें बहुत सी जमीनें बेकार पड़ी हैं, जिनमें ग्रनाज पैदा हो सकता है । मैंने बताया कि वे जमीनें इसलिये पड़ी हैं कि जितने बड़े-बड़े जमीदार हैं, बड़े-बड़े काश्तकार हैं वे उतनी ही जमीन जोतते बोते हैं, जिससे उनका पालन-पोषण हो सके और उनकी बाकी जमीन बेकार पड़ी रहती है और उसको इसलिये किसी को जोतने बोने को नहीं देते हैं;क्योंकि हमने यह कानून बना दिया है कि जो जोतेगा, जमीन उसकी हो जायेगी और इसलिये उन बेचारे खेतिहर मजदूरों को वह बाकी जमीन नहीं मिलती है ।

बहत सी जमीन पंचायत राज के कब्जे में भी आई है। मुझे माफ कीजिये, एक प्रसंग आत्रा गया इसलिये कहता हं कि कम से कम 90 फीसदी जितना गंडा एलीमेंट था हमारी देहात का, वह सब पंचायतों में इकट्रा हो गया है ग्रीर ऐसे पंचायत राज से हम आणा करते हैं कि वह गरीबों का भला करेगा, किसानों ग्रीर मजदरों का भला करेगा । यह बिल्कुल नाममकिन है । वहां तो ऐसे डाक् बैठे हए हैं कि उनको जो पैसा देदे. उसको जो जमीन उनके कब्जे में है दे देंगे ग्रन्यथा वह जमीन किसी और को मिल नहीं सकती। मैंने कई पंचायतों के सम्बन्ध में श्री लाल बहादुर शास्त्रीजी को बताया ग्रीर उनसे कहा कि झाप वहां की प्रांतीय गवनंमेंट को लिखिये कि उन्हें मजबर करके ये जमीनें कोम्रापरेटिव सोसायटी बना कर खेतिहर मग्रदूरों को दे दी जायें, बल्कि उन्हें बोज दिया जाय, खाद दी जाय, हल बैल दिये जायें, पानी की सुविधाएं दी जायें ग्रीर कम से कम कुछ ग्रस तक उनसे लगान की आशा न की जाय और फिर आप देखिये कि उत्पादन कितना बढता है। खाली रेडियो पर बहे-बडे भाषण दे देने से झनाज पैदा नहीं होता. सब्जी पैदा नहीं होगी. इससे

कुछ पैदा होने बाला नहीं है। केवस बड़ी बड़ो स्पीचेज दे देने से या अधिभाषण में कह देने से ही हम आत्मनिर्भरता प्राप्त नहीं कर सकेंगे, इससे हमारी खाद्य समस्या इल होने वाली नहीं है। इसके लिए वड़ी तेजी से काम करना पड़ेगा भौर यह देखना पड़ेगा कि इसमें कमी कहां है, कौन कमी कर रहा है भौर जो कमी कर रहा है उसको दंड देना होगा, चाहे वह सरकारी भफसर हो, चाहे कोई मंत्रिमंडल का सदस्य हो भौर चाहे जनजा का धादमी हो। इसके साथ साथ जो भच्छा काम कर रहा हो, उसे इनाम मिलना चाहिए।

ग्रव तो भूतपूर्व मंत्री, डा० सूत्रीना नावर मंत्री नहीं हैं। लेकिन में भापसे कहना चाहता हं कि परिवार नियोजन की जितनी छीछानेदर हई है भौर जितना रुपया इस पर बर्बाद हन्ना है, उसको भगर हम सपनी दब्टि में रख कर झागे के लिए प्रोग्नाम बनावें तो शायद कुछ लाभ हो सकता है। इस सम्बन्ध में मैं धापसे यह निवेदन करना चाहता हं कि मुझे ग्राच्छी तरह याद है कि एक बार डा० सुझोला नायर से मैंने कहा था कि घाप खाली विदेश का चश्मा लगा कर के हमारे यहां परिवार नियोजन की आशा करती हैं। जरा यह भी देखना चाहिए कि हमारे देश के लोगों की मनोवत्ति क्या है ? ग्रभी बहब से जोग हैं जो यह समझते हैं कि यह बच्चे परमात्मा की देन हैं, ग्राप उनको जाकर समझाइये कि झाप क्यों इस इःख झौर परे-शानी में पडे हैं। बब शायब वे यह समझ कि हमें कम संतान पैदा करनी है, वरना वे इसको भगवान की देन समझते हैं झौर जो इसमें रुकायट डाले उसको व ग्रपना दश्मन समझते हैं। यैंने यह भी कहा कि अगर बाप किसी बहर में खानी मीटिंग कर लेते हैं या कुछ डावटरों को प्रेरणा दे देते हैं, को इससे पारवार नियोजन होने वाला नहीं है। मझे यह कहने के लिए साप माफ करेंगे कि सबसे ज्यादा वच्चे गरीबों में पैदा होते हैं क्रौर उन गरीवों में जो मजदूर हैं।

[डा० धर्म प्रकाश]

जन नोगों को जब तक भाष समझायेंने नहीं त्तव तक यह मात्रा करना कि परिवार नियोजन हो जायेगा और यह जो जनसंख्या बहुत बरी तरह से बढ रही है मौर जिसकी वजह से बाच समस्या भी कठिन झौर जटिल होती जा रही है, उसका समाधान हो बायगा तो निराजा हो हाथ लगेगों। इसके लिए 賽छ ठोस कदम उठाने पड़ेंने । इसमें चंकि जिक नहीं है इसलिए मैं निवेदन करना बाहता हूं कि इस पर गम्भोरता से विचार करना चाहिए। चाहे कोई धरोजीशन का हो, चाहे कांग्रेस का हो, सबको बैठ कर विचार करना चाहिए । यह देश की समस्या है, यह सिर्फ खिल्ली उडाने में हल नहीं होगो, कीचड़ उछालने से हल नहीं होगो, हडताल या बन्द में हल नहीं होगी. यह तो सहयोग से तल होगी । सहयोग गवनमेंट को भी लेना पडेना चौर गवनमेंट को देना भी पडेगा। इन शब्दों के साथ र्मे राष्ट्रपति जी के प्रति कृतज्ञता प्रकट करता 🧋 । केवल यही कहना चाहता हं कि उन्होंने जिन बातों को जिम नहीं किया वे भी इसमें शामिल हों।

SHRI G. RAMACHANDRAN: Madam, may I add my voice as that of a non-partyman in thanking our great President for the Address he delivered to the Joint Session of the Houses of Parliament. We shall long treasure in our memory the picture of the venerable old President in enfeebled health marching up to the platform and delivering his Address in a clear and resonant voice. He looked feeble in health but mentally he appeared T absolutely olear and unhesitant. hope everyone in this House will join with me in wishing our President longer life and better health.

In his Address he particularly stressed the point that democracy has grown mature in this country. I think this is a sentiment which all of us in every section of this House, will echo. What has happened is nothing disastrous,

of no harm to the nation. What has happened is the resurgence of the democratic will of the people in a free and fearless way. It was good that the Prime Minister of India immediately after the elections said the same thing. The Congress President also has welcomed this resurgence of the democratic will of the people. But having said that, we must look at some of the lessons which we must learn from what has happened. If what has happened is a well-deserved punishmen' to the ruling party, it Ls at the same time a serious warning to every party in India. The people of India are no longer going to be supine, listen passively to every demagogue and be swept away by mere emotion. The people of India now know what is good for them and how to get it. They realise what they must do in order that what is good for them will be done by those in charge of the Government. I think this is the greatest lesson from what I call, this ballot-box revolution of India. I come from the Madras State, and it is now known what has happened therfc¹. It was absolutely astonishing. The Congress President himself lost his seat in his own constituency with a majority of .his own Castemen. A young student of another community just swept him out. Mr. C Subramaniam, our able Minister of Agriculture and Food in the previous Government, a man who did signal service to the country, was also swept away from a constituency in which his caste-men overwheimingly predominated. This has happened in other constituencies also. Caste no longer played a part as it did in the previous elections in the Madras State. Money played a* funny part. People took money from¹ both sides but voted for the party they wanted to vote for. People have now learnt what to do with the Whoever gives money, money-givers. they say: "Come and give it to us as much as you can." But in their minds they knew to whom they were going to vote. In this sense, money also did not play the kind of part it had played in the previous elections. The D.M.K. has been swept into power,

591 Motion *of Thank*, [23 MAE. 1967 absolutely brooming away the ruling party.

SHRI SHKEL BHADRA YAJEE: Other parties also.

SHRI G. RAMACHANDRAN: Why are you bothered about the other parties? You bother about your own party. I want to say to this House and to you, Madain and (perhaps if I may, to the whole country that this triumph of the Opposition parties in the Madras State and elsewhere is largely due to the genioua of one of our greatest mien, Rajaji. I am no Swatantra party man I am not proposing to join the Swatantra party either. But his was the genious which put all the other conflicting parties togther and made them into an irresistible unit against the Congress. I want this also to Ibe realised by this House and by all those concerned that whatever may be our political differences with Shri Rajgopalachari, he has saved South India from a communal conflict of the most dangerous kind that might have occurred in that part of India. The D.M.K. as it started its original career, inherited from the past non-Brahminism, as it is called in South India. It could have developed into a very ugly communal party but the genious of Rajaji converted it into a non-communal party, a party which gave up the claim for an independence sovereign Tamil State. It is now testified to by everybody that the leader of this party has won the hearts of even opponents. So this ballot-box revolution in South India is no calamity at all.

I attended the other day the meeting in New Delhi of the Jan Sangh at which Rajaji was speaking, and as I listened to him I had a notion in my head that Rajaji can perhaps play the same part with the Jan Sangh also, making them less angular at many points and if the Swatantra party and the Ja_n Sangh party can join up together into a great and truly progressive and nationalist party, no calamity would befall this country.

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I now come to one or two other matters about the maturity of democracy in this country. We have a new Government in Kerala now which is very different from the Government of the ruling party. So also in West Bengal I have no doubt in my mind that th« Kerala Government, that the Madras Government, that the West Bengal Government are all going to be as good Governments as any other Government we have seen in this country perhaps they might do better because of th« experiences from which we learn our lessons. But having said all this aboul the maturing of our democracy, I mult add that this process seems to be taking deeper root_s in the minds of tb* people than in the minds of the ruling party. Being a nonparty Member I get the confidence of friends of different parties and I know that no party in this country including the Congress is happy at what has happened in Rajasthan. What has happened ther* is, in my opinion, politically completely wrong and inexcusable. As soon as Shri Sukhadia said, "I cannot form the Government", after that, within • reasonable time, it was the duty of the Governor to have called the leader of the oposition parties form the Government, But something interposes. He says, "There is trouble in the streets." And because there is troubl* in the streets and because he think* that the Opposition party leaders are behind that trouble, he says, "I won't call them¹." This is astonishing. The trouble in the streets is because he hag not called them and given them the chance to form a Government He says however "Because of that trouble I will not call them". I have no doubt in my mind-and many Congressmen will say this in their own hearts-that- the Governor of Rajasthan became more a Congressman than the constitutional head of the States. It is a great pity that this has happened, and the consequences may be farreaching affecting the very institution of Governorship. So, whereas on the one hand democracy has taken deeper roots in the mind of the people, we do not see evidence of that in the mind of

[Shri G. Ramachandran.] the Congress party. I am no enemy of the Congress. For thirty years I was in the Congress. I wish them well. But some of the things that they do reflect no credit at all to the great party, which it is.

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Then, Madam, the President in his Address has made a reference to the Report of th© Education Commission and expressed his hope that the recommendations of the Commission would be fully implemented without delay. The President knows and many of us know that the Education Ministry is often the grave-yard of some of the finest reports produced in this coun. try. I can glad Shri Fakhruddin Ali Ahmed is sitting here though he is reading some papers and not listening to what I am; saying. I wish he had been in the Education Ministry; then what I say might have gone straight into his mind. I said that the Education Ministry has been the gravevard of some of the finest reporta on education that (any country could have produced. There was the Radhakrishnan Commission report asking for rural universities. There never has yet been a rural university in India. There was that Secondary Education Commission asking for a country-wide programme of multipurpose high schools. It came into the picture and then suddenly disappeared. I had the honour of being the Chairman of a Committee called the Basic Education Assessment Committee. I think we gave a good report. But that report is today as dead as dodo. Basic Education itself is no longer in the picture. As an immediate alternative to Basic Education we were asked to frame another midway programme and I took on myself the responsibility of producing an Orientation Programme. It was started with a great deal of drum-beating. But that also is /completely dead and there is no Programme anywhere Orientation rural higher now. We started education and a few Institutes for the But the rural higher •dueation same. programme is not advancing one step further, and even up to the

point it has come, it is being confronted with serious difficulties. I am running a Rural Institute of Higher Education myself and I know exactly what, is happening. So I am not at all 0 mistic that the Education Ministry take up the recommendations of Education Commission and put the IT through as quickly and effectively necessary. Mr. Chagla was there at the time the Commission was appointed. But Mr. Chagla is now in For< Affairs. The man who sponsored the thing is no longer there. Mr. Fakhru-din Ali Ahmed also came and disappeared as if by magic after a fewdays, and he is now in charge of Industries. We have now a new $\!\!\!$ Education Minister and a number of things he has said in the pre* are very heartening. But somebody tell the new Education Minister, "Please do not make promises." I have never yet kown an Education Minister who has kept his So it would be good if promises. somebody would advise Dr. Triguna Sen make promises. He has also not to threatened that if within six months, he is unable to do what he wants he will resign. This kind of threat of <u>ha.ro</u>. kiri *is* very distressing. Do not make too many promises and then threaten to commit suicide! We wish the Education Minister, a new man, well. He is calling a conference of Education Ministers. We have had conferences galore of Education Ministers. Again and again they have met. I do not think any Ministry has called so many conferences, seminars, working groups etc. as the Education Mins! Curiously a very distinguished man who, I thought, would be the Education Minister this time but is not so said to me something very interesting I asked "Why is it that you do him, hold the Education portfolio?" not "I said. dul not want it He. because I knew wl it would happen. There is no money. Education is a State subject. We can do very little from the Centre." I do not think that is the truth of the matter. A strong, good, clear-headed Education Minister, in close touch with the Education Ministries in the

States, can do a great deal of good work. And the test just now is about the implementation of the recommendations of the Report. Will the Edu-ication Ministry implement the recommendations of the Education Commission? It is a magnificent report. I do have some quarrels with that report. I have gone to the Education Commission and told them what my quarrels with the report are. All the same, I must say that if the recommendation of this report are implemented, we shall see a new picture of education in this country. But I have forebodings that this will very strong the Resident's hope not happen and may not be fulfilied. You are the only Cabinet Minister sitting here now-Shri Fakhruddin Ali Ahmed. Will you kindly take this message to the Cabinet and to the Minister of Education that today the future of education in this country •depends-it may depend on a hundred other things tomorrow-today on the implementation of the recommendations of this Education Commission.

THE DEPUTY CHAIRMAN: Your time is running out.

SHRI G. RAMACHANDRAN: I will take only one or two minutes more, IMadam.

We have a new Cabinet. Shrimati Indira Gandhi is back again in the Prime Minister's seat, and I am one •of those who rejoice that she is *bafik* there in the Prime Minister's seat. She has now a very large Cabinet.

SHRI DAHYABHAI V. PATEL: The ratio $i_s 1 : 7$.

SHRI G. RAMACHANDRAN: I do -not know what will happen if there is a Swatantra Party Prime Minister. ^ou may have more Ministers. I do not know; I cannot compare. What I •am saying is this. There is a large Cabinet but I am sorry there are not enough women in the Cabinet of India. Madam I do not want to make you blush, but you should have been in the Cabinet of India, and you -would have made a wonderful Minister. There are other able women -who could have been included in the 1 Cabinet. Probably because the Prime j Minister herself is a woman she did not think in terms of more women being necessary in the Cabinet.

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SHRI DAHYABHAI V. PATEL: Women are very jealous.

SHRI G. RAMACHANDRAN: Then secondly, I am sorry that the representation for Harijans-the Scheduled Castes—is very inadequate in the Cabinet. There are just one or two people; there is of course the old war-horse. Shri Jagjivan Ram, who has been in the Cabinet of India from the day there came into being a Cabinet and up to now. May God bless him; But where are others? I remember Mahatma Gandhi saying that when India became a Republic h[^] would like to see a Harijan woman as the first, President of the Repubuc. He is gone; his vioce is gone, and the Harijans are restless, unhappy and frustrated. I say this from personal experience. This is not a good thing for India.

Subject to these observations I wish the new Government well. I want them to be strong, united and radically progressive. The Finance Minister has already announced a deficit of Rs. 350 crores in the interim Budget. What would be the deficit on« wonders, in the full-blooded Budget of the new years? He has a very hard task to perform. So our good wishes to him and the Government. May they resurrect the country's economy. May Congressmen pull their organisation up from the low position to which it has fallen. If they do not raise themselves up and make the country look up, the future is dark so far as they are concerned. But I have not the slightest doubt that the future is not dark for India. There are first-class parties which are coming to the force, which are as patriotic and as good as the Congress Party. The future of India is safe in the hands of the people But if the future of the Congress Party is to be safe, they will have to take great care of themselves and th« country in the years ahead.

Thank you, Madam.

SHRI DAHYABHAI V. PATEL: May their souls rest in peace.

THE DEPUTY CHAIRMAN: I think the House will hav© to sit longer today, say up to 6 P.M. because I have a number of names before m_e and it will be difficult to give them all a chance.

SHRI DAHYABHAI V. PATEL: Let us sit up to 5.30 P.M. only, Madam.

THE DEPUTY CHAIRMAN: All right Let us sit up to 5.30 P.M. Prof. Gadgil.

PROF. D. R. GADGIL (Nominated): Madam Deputy Chairman, I am grateful and am greatly obliged to you for giving me this opportunity of joining in the Motion of Thanks to the I President for his Address. I shall confine myself to only a limited num ber of aspects and chiefly to what I friay call the constitutional aspects of the question.

Before touching on the constitutional aspects I shall take the liberty of making a couple of suggestions to the ruling party. I make these particular suggestions now because I feel that the ruling party may find itself in a receptive mood to receive those suggestions at this juncture. I would renew the old suggestion which has had universal support from all sides including very many eminent Congressmen, namely, that legislation 1 should be undertaken to prevent joint stock companies, public limited companies and private limited companies, from contributing to party funds. I think Madam, that the ruling party may be more receptive than at earlier moments to this particular suggestion. Recently during the contest or the supposed contest for the Prime Ministership both the Prime Minister and the new Deputy Prime Minister hotly resented a suggestion that businessmen should be interested in a matter like this. May I suggest that when jou solicit funds on a large scale from business men for electioneering it appears to an outsider somewhat

hypocritical then to resent the interest that businessman naturally take in the formation of Governments. If you depend to such a large extent on business funds for electioneering then the influence not only on the formation of governments but corrupting influence in the the formulation of later policies is unavoidable. This is clear as daylight, to everyone and as I said a large number of Congress statesmen, especially those who have retired, have fully accepted the truth of this. In the existing circumstances naturally the number of party claimants for support from businessmen will be larger and there is likely to be a much greater division than before. I kope the ruling party will receive his suggestion in good part and act promptly on it.

Another suggestion that I would: make is to look at the electoral arrangements. It is being commented upon a number of times since the result* have been declared, that there should be correspondence between the proportion of votes cast and the weightage of representation obtained in the Legislatures. A number of times it has been said that for a given' proportion of votes you get a much higher weightage. This is not surprising because the electoral arrangements have been deliberately providing for it. I suggest that these electoral arrangements which deliberately provide for over-representation of a i party which gets a slightly larger number of votes are electoral arrangements or voting arrangements adapted from countries where the two-party system has been established. It becomes necessary in a country where the two-party system is firmly established to tilt the balance rather violently in favour of one party so as to' make the party position particularly stable. I suggest that a two-party stable system is a system that is not likely to emerge in India, that in fact a two-party system is lentirely an exceptional arrangement which countries like the United Kingdom and theUnited States of America because of a number of historical reasons have been able to achieve. If you look at the large number of democracies especially the continental ones, you will find that there is a spectrum of parties and not a two-party system and coalition governments instead of being looked upon as something evil are more in evidence and constantly we have a type of government that comes as a result of combinations. Madam, I urge that if you look at what has happened in India today you will see that we are getting a picture of party dispositions that appear very natural. In terms of European usage one might say that there is a conservative party allied to capitalist interests, a conservative party allied to socioreligious orthodoxy, a middle or rather central party which stems from an old liberal tradition with non-Marxist socialist trends, a socialist Marxist party and the communist party. There may be a large number of divisions, but this five-fold division seems to me to be the sort of arrangement that is emerging in India on a somewhat permanent basis and governments of the future are going to be coalition governments including the one at the Centre. I suggest that a single-party government even at the Centre we may not have and this. one we now have is likely to be the last one. From future elections even at the Centre you will get some kind of a coalition. If this is the sort of political picture that we are to have in the future then I think the present electoral arrangements are all wrong. Even if we cannot go in for definite proportional representation, some modification like multi-member constituencies may be necessary in order to bring about a closer correspondence between the votes cast and the rate of representation obtained. That is extremely important.

That brings me to the last point which is that of constitutional arrangements especially in the context of the relationship of the Centre and the States in a variety of ways. There I think the appropriate point is to

begin with Rajasthan. I believe it i* unnecessary to use any strong language. All the strong language, 1 believe, has been used up in this House-I am not used to using strong language. But I think one might say this, that even on the facts stated by the Home Minister, another construction*, than the one put by him is possible-If another construction was possible it was highly desirable that that construction should have been accepted. It is quite clear that the President in this matter acted on the advice of his Ministers strictly. The President was the constitutional head; so that the kind of speculation that some people indulged in immediately after the-elections that the President together with the body of Governors will emerge as a sort of independent third force is not likely to materialise. It is, I think, not likely to happen and I think it is undesirable that it should happen. I think it is unlikely that it should happen because that would mean a very strong personality as the President who exerts himself in the appointment of Governors and that the Governors and the President act together in unison in some matters. As I said, all these things are unlikely. Therefore the only other situation that we must look to is a situation in which the President js the constitutional head of the Union Government and the Governors are equally constitutional heads of State Governments. Madam, with your permission. I will read out a few sentences from a publication of the Gokhale Institute of Politics and Economics published in 1948. It says: 1

"The suggested procedure ...

¹ That is, the procedure in the draft j Constitution published in 1948.

i

1

"... introduces into State poli-

tics the President of the Union. Thit might lead to a grave infringement of the autonomy of the State; it might also result in the lowering of the dignity of the office of President by mixing him up with what might be issue* of party politic* in

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party politicians with a definite political Union Government. majority of a legislature in a State are making different."

I read this because I do not want to be merely wise after the event. This is something which was said 20 years before on a mere look at the constitutional provisions. I may also point out what we then went on to suggest. I suggested this:

"In recent years . . . "That is,

roundabout 1945 or so.

"... even the appointment of Governor-Generals and Governors in the Dominions has been made by the Crown more and more on the recommendation of the governments in power."

And what was recent 20 years ago nas now become a thoroughly established practice in the Commonwealth so that without going so far as to suggest a change in the Consitution I feel that it is extremely necessary that in future a convention be established by which the President will appoint a Governor not on the advice of the Union Government or the Union Minister but on the the Government of the State advice of which the Governor is to be for appointed. This is the least s<ep that we can take in the direction of solving the problems that are coming up.

The other sets of problems—and I think they are very serious problems-are going to be financial prob- I

[Dr. D. R. Gadgil.] the government i lems as well as problems in relation to of a State. In considering the provision such matters as food. And here I am very relating the Presidents and Governors it glad ^ndeed that the President is seriously must be constantly borne in mind that thinking of reorganising the Planning the incumbent of these offices will, in Commission. Now we have to think in the large majority of cases, be elderly terms of the Planning Commission of the The Planning past . . . The provision of appointing a Commission is a body appointed by the Governor by a President will Union Government and because the ruling necessarily work on party lines and will party in all the States was the same the lead to a very difficult position, Planning Commission was ab"e to play a especially when the party allegiance of large influential, unofficial, unconstitutional the President of the Union and the and in any opinion undesirable part in allocations to the States and iri'determining financial relations the States and the Union between Government. As l^ng ago as 1962 to the previous 5'inance Commission I had submitted a note pointing out that the by which the P'anning practice Commission disposed of large grants to State Governments as *ad hoc* grants, almost discretionary grants, went against the spirit of the Constitution which required the Centre and States financial relations to be quinquennially reviewed and laid down properly by a proper financial Commission. You will now find it difficult to get out of that. The reorganisation of the Planning Commission at this juncture is very welcome and I hope it will be in the direction of taking away from the Planning Commission all kinds of implementation duties execution or and making it a real expert body which can with its expertise be able to talk to expert bodies in the State Planning Boards. That kind rf uiscour.-e will be pcs«;ble if the Planning Commission commands respect as an expert body and does not interfere in execution. What I visualise, Mad.im is really a further increase in the \$mpor^tance and in Ihe functioning of organisations like the National D^{velonment} Council. The National Development Council H at present supposed to look into the Plans or agree to the structure of the Plans but in fact everybody knows that it does not function in any real sense of the word. With lh<? Chief Ministers ha^inrj now ide is of their own the National Development Ccuncil will begin tc function on its own in a real sense. The suggestion made by the Venkatappayya Committee lor the setting up c: a National food Council will take us also in ine <a-ne direction. More and more in matters where the interests of top States and the Union Government are both involved and where there is likely to be conflict it appears to me that formal or informal organisations like the bodies of Chief Ministers ?>re really going to important forum wher* fraction a_s the decisions wiii be taken. And you will in time have to see the't these organisations are serviced by an independent expert secretariat. If you do that and in series of conventions you build organisations like these, if you resort to the appointment of the Governors in tb° manner I have suggested then there is no reason indeed why any serious conflicts should a-'we in the States-But this means a Union relations. realisation on the part of the ruling party, especially the ruling party in the Centre, which has such a large leas3 of continuous power that it may have got into habits of thought, ways of action and patterns of behaviour which it will have to unlearn if it is to live with and in a real manner function successfully together with these variegated Ministries in the States.

Thank you. 5

P.M.

SHRI D. L. SEN GUPTA (West Bengal): Madam Deputy Chairman, amendment No. 3 stands in mj name and in the short time at my disposal, I shall indicate what I have to say by referring to the Address of the President delivered on March 18, 1967. The first line of paragraph 6 says: —

"Our Government have just taken office."

This is a constitutional fiction in the sense that it has just taken office after the fourth election, but the same Government is running the show fot the last twenty years. So, this Government is not a new Government in the real sense of the term. .So, this Government cannot plead innocence so far as their achievements or failures are concerned. Now, in this paragraph we find as one of the major objectives to end our dependence oa food assistant from abroad by the end of 1971. The food problem is there and it has not been tackled «i the course of the last twenty years. We try to solve it just by talking. No problem of this magnitude like feeding the fifty crores population of India can be solved in the manner which this Government has done.

Their number two objective is:-

"To do all that is possible to ensure that the rising trend in prices of the baaic necessities of life is halted and conditions of stability achieved in the shortest possible time."

This is just a picus wish This Government is net sincere about holding the price-line. If it were really so, something could have been done. The index number \leq s rising like spiral. What bafflss me is the President in his Address in paragraph 9 says this: —

'The upiurgi in prices particularly during the last two years, was primarily the result of the shortfall in agrici'tural production due to the fail'i.-* of the monsoons."

You are ascribing all the failures on the part of *tht* Government to the failure of tha monsoon. When there was a failure of the monsoon, what did the Gorjinment do? Since 1939 the price index has been constantly rising and rising unchecked. Then, it says:—

"Industrial production too was affected 'y the failure of the monsoons and the shortage of foreign exchange to import necessary raw materials."

It is a very belated realisation that because of i,he shortage of foreign exchange, you cannot import necessary

[RAJYA SABHA] o» President'. Addreu 606 605 Motion of Thanks

[Shri D. L. Sen Gupta.] raw matemls. If this situation has arisen, whit is the remedy? It calls tor a reconsideration whether devaluation was a proper step. Having devalued the rupoe, having put the country in the position as it stands today, you now give an explanation as to why there is a rise in prices. This Gdvsfninent is responsible for the whole situation. This morning by way of a supplementary I put a question to the Commerce Minister here in this Riuise, as to whether he was aware of the fact that the Government, so far as the Railway Ministry was concerned, had already issued orders curtailing thirty per tent of its wagon production orders given different engineering concerns. to bringing in its train a series of complications. The reason given by the Railway Ministry is that our industry and commerce is in a standstill position. The manufacturers do not want wagons. Sine, there is no demand for wagons, the wagon this:order has got to bo curtailed by the Railway Ministry and when this order is curtailed, it affects the industry as a whole, the woiking-class as a whole. In West Bergal alone we see the danger of lakh being about one workers unemployed. Now who is responsible for India should be bled white and India this situation? When the country demands should b^* . humiliated? Our foreign policy a steady and studied solution of (he has brought us to this very sad unemployment problem, this Government predicament. The test of our foreign policy is creating it. They do the mischief and is this. There are so-called friendly then search for somebody to be blamed countries who through their television for it. When nobody is to be found, they dep.xt us as a nation of beggars. No blame the moustwh, which cannot defend friendly country would have shown in its itself and which is not represented television that Indians do not get foort, that anywhere, either in this House cr outside. Indians are dying of starvation, that they The country is not sc foolish as to be Jire begging for food from foreign befoul-.-d by the false promises or the countries. No friendly country would have false excuses of the ruling party or the depicted us in that fashion. Side by sine thu Government, but why President, who is a much respected man in the U.K. showed prosperity in Pakistan and this country, make use of this plea? He should not have. He is a great man. He has Poverty is there both in Pakistan and India great talent. He is a great philosopher. Why should he make these excuses for all friendly countries, because of our very the sufferings of the people of '.his gootf foreign policy, successful foreign country? That is my regret. Ay a matter of fact, this election has exposed the people's mind and I for one I

do not believe that there has been a swing of the people either to the right or to the left. There is, only one swing and that is against the Congress. It is not the ideology of the Congress. It is the Congress administration which was defeated. They voted for another Party very near the Congress sc that that Party could defeat the Congress. That is why we find the DMK as the ruling Party in Madras. That is why we find the Swatantra in a strenj position in Rajasthan. That is why we find the SSP in Bihar. That is why we find the United Front in Bengal. That is why we find the Swatantra and the dissident Congress in Orissa. So this is the position. People have decided not to give any further chance to the Congress Government, because they have bullied us all this time

Now, you will find in paragraph 17

"The. foreign policy $< \cdot$! India has stood the test of time.'

What is the test of time? Does it mean that should the American television and the television in poverty in India. Is that the real picture? but the foreign countries, the so-called policy, have put us in two chambers. Respect is reserved for Pakistan and indignity is I reserved for India.

Now, you will find agair. in paragraph 15 this: —

"A National Commission on Labour has been set up under the chairmanship of Sri Gajendragad-kar. The Cominission will leview and make appropriate

recommendations on the whole field of the working and living conditions of labour

I am sorry to observe, with all personal regard for Mr. Gajendragadkar -he was an eminent Judge; he was an eminent jurist-on the 16th of this month while delivering a lecture in the Tata Institute of Social Science- it was a news published in the Statesman on the 17th of this month—he has observed that, the trade union movement in this country is in the hands of political parties, Congress, 'Communist, P.S.P., all that. I do not dispute that pare of the statement. But the second part of his statement is damaging and does not speak well of the Chairman of the National Cora-mission on Labour. He has said that most of the demands of the labour are political and not economic. He has no labour background except doing certain labour oases in the Supreme Court or High Court or as a Judge of the Bank Tribunai. He has made sweeping remarks. He ought to have had statistics with him. Without statistics a person holding the position of Chairman of the National Commission on Labour shculd not have made that observation.

Before I finish I should tell this House that our first task in international policy should be to develop normal relations with Pakistan. I know that the President is eager for •that and our Government is eager for that. But still normal condition has not been restored. There has been no direct communication yet between India and Pakistan. Our planes cannot go over Fakistan. So this is a situation which has hit hard the economy of West Bengal in particular which is a neighbouring State to East Pakistan. So, something has got to be done here and now, and it will be a bankruptcy of intelligence if we cannot evolve measures to clear out this position.

SHRI LOKANATH MISRA: Madam, on a point of order. Last time you had given a specific ruling that during the discussion on the President's Address a Cabinet Minister must be present here in the House because it was so important a debate. Madam, we have a Minister who is without portfolio. It is an Invisible portfolio. Even if we consider the Cabinet rank, there is a Minister who does not carry any portfolio. His portfolio is as invisible as his fragrance around him. Even then we do not have even one single Cabinet rank Minister.

THE DEPUTY CHAIRMAN: I am told that they had taken permission since the House was sitting till 5-30 and there was a Cabinet meeting at 5 o'clock.

SHRI LOKANATH MISRA: The Cabinet meeting could have been postponed. It is no excuse to say that as you had announced that the House would sit till 5-30. We had our business also. The Cabinet Ministers may have their Cabinet meetings we have our own meetings. I have cancelled my meeting. It is no excuse for a Cabinet Minister to report that he had a Cabinet meeting and therefore he could not be present in the House. This is ignoring this House; this Is an insult to this House since you have already, given a ruling.

THE DEPUTY CHAIRMAN: A Cabinetrank Minister should be present in the House, but I am told that the Secretary was informed.

SHRI M. N. KAUL (Nominated): I would suggest for your consideration and for consideration of the House that the system of going beyond the fixed hour is inconvenient to everybody. If we sit for the fixed hours, the trouble will not arise. Extending time always leads to trouble.

TWJU DJSFUTY Uii AIKMAN: All announcement was made earlier. Someone could have been here. I wanted to sit till 6 o'clock. On your suggestion I have made it till 5 30

SHRI P. N. SAPRU: I think it is important to have a Cabinet Minister, that is, a person who sits in the Cabinet. In England they have also Ministers of Cabinet rank but without seat in the Cabinet; then Ministers of State; then Under Secretaries and Parliamentary Secretaries.

THE DEPUTY CHAIRMAN; We have a Minister of State here. The point that he is raising that there should be a Cabinet-rank Minister.

SHRr P. N. SAPRU: As Mr. Misra has said, there should have been at least a Minister of Cabinet rank.

श्री विमलकमार मन्नालालजी चौरडया: मेरा निवेदन यही है कि यह बडी बरो परम्परा चली आ रही है। कल बोपहर के बाद भी मिनिस्टर साहंब गायब यें भौर डाउस एडजन करना पडा। ग्रभी भी कोई जिम्मेदार मिनिस्टर, केबिनेट मिनिस्टरों में से एक तो बा सकता था। छनको मोटिंग चल रही है तो यातो हमें एडजर्न कर देना चाहिए या वै ग्रपनी मीटिंग एडजर्न कर देते । यह तो उचित बात नहीं है कि परम्परा ठीक तरह से निभाई न जाय ।

THE DEPUTY CHAIRMAN: I think that if we had given them enough notice, one of them should have been here. In any case whatever the House decides, its direction that a Cabinetrank Minister should be here at least for the President's Address when it is debated should be observed. I do feel that very strongly, but I leave it to the House. We go on till 5.30 and adjourn, and this may be brought to the attention of the Cabinet Ministers also.

श्री विमलकमार मन्नालालजी चौरड़ियाः माज 🕏 बाद हम नहीं बैठेंगे। म्राज तो ग्रब ठोक है।

THE DEPUTY CHAIRMAN: This will be for the last time that we shall continue without a Cabinet Minister till 5:30. In future it will depend on. the House and they must accommodate themselves.

SHRI D. L. SEN GUPTA: In our State of West Bengal we have now a non-Congress Government. Our Ministers have come here to decide-what will be the position of the supply of rice and wheat from the Central stocks so far as West Bengal is concerned. We are afraid that if sufficient response from the Centre is not available, we have got to decide our own destiny in our own way. West Bengal cannot remain in starvation when the whole of India is: fed. West Bengal is a proverbially deficit State. We contribute the maximum to the Indian exchequer by way of foreign exchange in jute and tea. We have not much land for cultivation of paddy or wheat. We give, to India what we have and we are-proud of that, but certainly we expect that this' fact will be taken into consideration by the rest of India. We are grateful that the Orissa Government has promised us supply of rice. The Centre has taken charge of procurement of foodgrains When they take the responsibility of procurement of foodgrains, it is their responsibility that they should supply West Bengal: what it requires. Unless they do it, we shall have to think of constitutional stepis also, of how we can hold back our foreign exchange to buy wheat or rice from outside India even. But that is a position which will lead to-certain difficulties. The only way out is, let the Government of India rise to trie occasion and meet our needs in the manner that we want.

Thank you.

SHRI J. SIVASHANMUGAM PIL-LAI (Madras): Madam Deputy Chairman, mention has been made in the President's Address about the food situation in our country. I am glad that he has mentioned it. It is of topical interest. All of us are interested in the food situation. All those hon. Members who have preceded me both today and day before yesterday had urged this point. They have given various reasons for not having enough food in our country and also they have given us some methods by which we can augment the food position. My object in touching this problem is this. In Madras, consecutively for three weeks before the elections, no rice was given in any of the ration shops and it brought about the downfall of the Congress there. Then, subsequently, they gave us very bad rice I want to know from the Minister the reasons for not giving rice in any shop in Madras for three weeks consecutively before the elections. It is for that purpose that I mention this point.

Hon. Members who have preceded m[®] also have told us a number of ways by which we can augment our rice position. Somebody has said that rats also eat much of our rice. It is a fact. The rat is no respecter of personality or place. Perhaps you may not be aware of the fact that today in this very august House when the Chairman was occupying that place, one rat entered and bit the legs of Mr. Mallikar-junudu and went away. So even in this House we can find rats. They are no respectors of persons or places. That being the case, we are not surprised that they eat away much of our rice that is stored in our godowns. The remedy or panacea that I suggest is this. "What we must do is that we must make the tiller of the soil the owner of the land. Only then will we have enough of rice: only then will he have a_n interest i_n the land and aleo in cultivation. That is the only way of augmenting the rice position in our country. But hon. Members may say that it smacks of communist idea. As early as 1953, the Congress passed a I

Resolution in Madras, at Avadi, that the policy of the Government would be to form a socialistic form of society. But having said that, they have not done anything towards that end Now is the time to begin it. That is, wemust make the tiller of the soil the-owner of the land.

The second point that I wish to-make is about the language problem-It is this language problem that was responsible for the defeat of Mr. Kamaraj Nadar at Virudhunagar. I. was going to Tiruchendur. A number of students entered into my compartment at Madurai. They came in and took their seats. I spoke to them.. When we go in the train, we speak with one another usually; we do not require any formality of introduction with one another. They told me that, they were going to Virudhunagar to-work against Mr. Kamaraj Nadar. When I asked them the reason they told me that he was responsible for bringing Hindi into the State and that they wanted to defeat him. When the-train reached Virudhunagar, I saw all the students getting down. А lady was standing at the station One school student went and caught hold* of her legs and said, "Do not vote for the do not vote for Mr. Kamaraj Congress, Nadar. He is responsible for bringing Hindi in our State. We do not want to be second-rate citizens in this country. We want to be free citizens here. If Hindi is introduced,, we will become second-claiss citizens." They also said that Mr. Kamaraj Nadar knew neither English nor good Tamil nor Hindi, that he was only a show boy of the North Indians anol he was put up as Congress President so that he could introduce Hindi in his State. He said to her, "We do not want Hindi here. You should not vote for him." She said, "All right, my son, I will do whatever you gay." That was what happened. Why I am saying all this is. the fanatic, Hindi Members should be careful. They should not force anything on us. Mv suggestion is that you must bury Hindi KXK fathoms deep. You must leave it there*

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[Shri J. Sivashanmugam Pillai.J for 100 years and you should not talk about it. After 100 years, you can take up the Hindi business. By that time all the students, if we give them full freedom* will read themselves. We need not force them to study Hindi.

The third point that I wish to make -here is about the Rajasthan business. The hon. Minister the other day was trying to draw a parallel between what had happened in Madras in 1952 and what happened in Rajasthan now. I do remember what happened in Madras then because at that time I wag the Speaker of the Madras Assembly, and I know what happened then in Madras. At that time Rajaji was the leader of the Congress Party. After the 1952 elections, Rajaji was elected the leader. But at that time he was not a member cither of the Assembly or of the Council. I want this House to understand this position. Rajaji was not a member either of the Assembly or of the Council. But Mr. Sri Prakasa, who was the Governor -of Madras at that time, called him' to form a Ministry Rajaji formed the Ministry. He was nominated to the Council after three months. He was the Chief Minister for three months; and then he was nominated to the Council. At least Mr. Sukhadia is in a better position, because he is an elected member of the Assembly of Rajasthan but Rajaji was not a member of either of the Houses. He was later on nominated to the Upper House there, after he became the Chief Minister. In the Assembly, Rajaji told us that he would not care for a hotchpotch opposition. What he said was •correct because we cannot believe this hotchpotch opposition. Look at this. You would have seen a report in today's papers-I have seen it- that one Congressman was abducted and was forcibly taken to Delhi by "the opposition members to see the President. That being the case, how can you bolive all these signatures which are there. We cannot belive all these things. Rajaji said-and I do remem-"ber but I am speaking from memory— -that the opposition is just like a

neUikfcat mootai. In Hindi we say •amla' for nellikkw- As long as they are in a bag, they stand together; but as soon as the bag is emptied, they scatter in various directions. This is the position of the opposition parties. So he said, "Either I will form a Ministry or I will advise the Governor to dissolve the Assembly so that there might be another election." That was what he said. The Rajasthan Assem bly is there intact and any day Mr. Sukhadia can advise the Governor to dissolve the Assembly if he wants to. But he has not done it. It is in his constitutional power. He has not gone out of the way. We must know that in Madras, Rajaji

SHRIMATI C. AMMANNA RAJA (Andhra Pradesh): He is quoting Rajaji as if he is Veda to him.

THE DEPUTY CHAIRMAN: He has to finish his speech. Please finish, Mr. Pillai. Please carry on.

SHRI J. SIVASHANMUGAM PILLAI: I am comparing what had happened in Madras with what happened in Rajasthan What I say is that at least Mr. Sukhadia is a member of one House. But Rajaji was not a member of either House, either of the Assembly or the Council. But he formed the Ministry there. Then he said that if it was not acceptable, he would advise the Governor, Mr. Sri Prakasa, to dissolve the Assembly. But here this gentleman has not done anything of that sort. And it is within the power of the Governor to do so. Why 1 say all these things is, these hon. Members who are criticising the Governor must be thankful to the Governor that he has not dissolved the Assembly.

SHRI M. N. KAUL: He recommended that the Assembly be dissolved.

THE DEPUTY CHAIRMAN: Mr. Pillai, please be brief. There is one more speaker,

SHRI J. SIVASHANMUGAM

: But one thing I must tell you. When I was the Speaker at Madras, I

never followed the list- I used to have my choice in calling the speakers.

THE DEPUTY CHAIRMAN: That is why It is my choice to have called you.

SHRI J. SIVASHANMUGAM PIL-LAI: I am the last speaker. But you are following the list. It was not done by me.

THE DEPUTY CHAIRMAN: I am! not following the list.

SHRI J. SIVASHANMUGAM PIL-LAI: All right.

Thank you.

ुंश्वी लक्ष्मीनारायण वास (मध्य प्रदेश): प्रादरणीय उपाध्यक्ष महोदय, प॰म बादरणीय राष्ट्रपति महोदय के ग्रभिभाषण में कुछ ऐसी वातें रह गई हैं कि जिनका उसमें जिक होना आवश्यक था। चुनाव ऐं कई प्रान्तों में इस प्रकार से सरकारी अधिकारियों द्वारा हस्तक्षेप किया गया, बल्कि यह कहना चाहिए कि पदाधिक रियों और ऐसा समझिये कि संत्रिमंडल इत्यादि के द्वारा भी हुग्रा। मैं तो यहां तक कहंगा कि यहां के केन्द्र के उस वक्त जो उपनंती यें ती विद्याचरण शुल्क-वह समझिये कि रायपुर के हैं मौर मैं भी समझिये कि वहीं रायपुर का रहने वाला हूं--- तो श्री विद्याचरण शुल्क मौर श्री प्य मचरण शुक्ल इन दोनों के ऊपर श्री डारकाघसाद जी सिथ, जो कि मध्य बदेश के मुख्य मंत्री हैं उन्होंने चुनाव की साी जवाबदेही दी थी।

उपसभापति: मैं चनकती | हूं कि जाप सोमवार को अपना भाषण काजू रख सकते हा।

भी लक्ष्मीनारायण दास : जी हां, न्योंकि मामला जरा बम्बा है धीर तमय लगेना।

THE DEPUTY CHAIRMAN: You can continue on Monday. The House stands adjourned till 11 A.M. on Monday.

The House adjourned at half-past five of the clock till 11 a.m. on Monday, the 27th March, 1967.